To,

The Registrar(General),
National Green Tribunal
Principal bench
New Delhi

No. 1061/6/OA-304/Aadi Solvent/2022 Date 07/10/22

Subject : **Action Taken report in compliance of order dated 18-07-2022 passed by NGT on OA No 304/2022 titled by Massive fire breaks out at Meerut Chemical factory; no casualties reported.**

Sir,

In the above noted case Hon'ble Tribunal has directed that-

3. From the above, there is lack of adequate safety precautions in operating hazardous activities in violations of statutory Rules - Manufacture, Storage and Import of Hazardous Chemical Rules, 1989. No emergency plan mock drill was conducted, there is no display board, No proper storing of inflammable material, wood fired Boiler is itself safety hazard at the concerned location. This calls for action against violation of statutory Rules under the EP Act. Let the unit take remedial action forthwith which may be overseen by the State PCB and the Director Industrial Safety. In default, coercive measures, including closure may be taken, following due process. Further, there is need to ascertain by the Director Industrial Safety, UP whether siting of the unit is appropriate and if the siting is found to be inappropriate, the same needs to be relocated at appropriate location. An action taken report may be filed by the State PCB and Director Industrial Safety within one month by email. The State PCB will be the nodal agency for compliance. The PP may also be put to notice of these proceedings by the State PCB.

In pursuant to said directions a joint committee of State PCB, Meerut and Director, Industrial Safety U.P. and fire department was inspected the M/s AADI Solvent Recyclers Pvt. Ltd., Khasra No. 506/1,2,3,4,505, Nanglilsha, Mawana, Meerut - 250002 on dated 30-08-2022. In this regard a joint factual and remedial action report has been submitted by the above team (report attached).

Further unit M/s AADI Solvent Recyclers Pvt. Ltd., Khasra No. 506/1,2,3,4,505, Nangliisha, Mawana, Meerut – 250002 has informed by letter dated 30-09-2022 that unit have installed new flow meter at outlet line of ETP plant for maintaining the records of treated water consumption in plant and machinery. Photograph of new flow meter has been attached with their letter (attached). Unit have valid CTO air and water valid upto 31-07-2025 (CTO attached). According a factual and action taken report is being submitted along with the present letter for kind perusal and further action in this regard.

With regards,

Enclosure : 1. Factual report of joint team.
2. Letter of unit regarding new flow meter
3. CTO Air and Water certificate

Your's faithfully,

(Vijay)
Regional Officer,
Meerut

Copy : District magistrate, Meerut for information and necessary action.

Regional Officer

Compliance of Order Dated 18/07/2022 passed by Hon'bleNGT in OA No 304/2022.

Joint Team conducted inspection of M/s AADI Solvent Recyclers Pvt. Ltd., Khasra No. 506/1,2,3,4,505, NangliIsha, Mawana, Meerut - 250002 on dated 30-08-2022. The following observations are as below regarding the order dated 18-07-2022 passed by Hon'ble NGT-

S.No	Shortcoming as mentioned in order dated 18/07/2022	Compliance Status at site
1	**No hazardous waste display board was found at entry gate of the Unit.**	A display board at the Entry gate of the unit was found regarding Hazardous waste. Photograph of said display board is annexed as annexure-1.
2	**Unit has installed one borewell for meeting freshwater requirement but CGWA/UPGWD permission was not available with the unit.**	Unit has installed flow meter at two water abstraction points. 01HP near Boiler and 1.5HP in the plant area. Photographs of installed flow meter are annexed as annexure-2. The reading flow meter were 15.29m^3 and 84.77m^3 log book of the water meters are attached. Unit has applied for registration regarding water abstraction before UPGWD, Meerut.
3	**No flow meter was installed at borewell and no logbook for keeping record of freshwater consumption was found.**	Unit has installed flow meter at two water abstraction points. 01HP near Boiler and 1.5HP in the plant area. Photographs of installed flow meter are annexed as annexure-2. The reading flow meter were 15.29m^3 and 84.77m^3 log book of the water meters are attached.
4	**No data of fuel consumption (wood consumption in boiler) was available with the unit.**	The log book of fuel consumption (wood consumption in boiler) is attached as annexure-3.
5	**As per unit the ETP treated water has been recycled within the .Unit's premises but no data of recycled water was available with the unit. Also, no such recycling/ reuse of treated effluent was observed at the time of visit by the joint team.**	No water meter was found at the recycle point after ETP.
6	**No flow meters were found installed at the ETP inlet & outlet of ETP. Also no logbooks were found maintained at ETP regarding effluent treatment & chemical consumption.**	Flow meters at inlet & outlet of ETP are installed. The Photographs of installed flow meters are annexed as annexure-4. The logbooks found maintained regarding Chemical consumption regarding ETP. The records found at the time of inspection is attached.
7	**Colored effluent & sludge was observed to be scattered in and around ETP area.**	A Photograph of ETP is annexed as annexure- 5. No colored effluent & no sludge was observed in scattered in around ETP area.
8	**It was observed that highly flammable raw material is not stored properly as it was kept outside without shade even during sunny summer day.**	The highly flammable raw material used by the unit were found stored in covered shed. A Photograph is annexed as annexure-6
9	**Loading and Unloading of raw material was observed to be**	No rolling over on concrete surface of highly raw material was observed. Regarding Loading and

	improper as very highly flammable raw material stored in container were rolled over on concrete surface.	Unloading of raw material unit is using Man rolled trolly. A Photograph is annexed as annexure-7
	As per Report sent by Assistant Director of Factories dated 07.06.2022	
10	**At the time of fire incident dated 27.04.2022 at 12:40 PM, raw material i.e. Spent Heptane + Toluene (Mix Solvent) from tanker were unloading in the drum and kept outside shade/ raw material storage room.**	No raw materials were found kept outside the covered shed.
11	**The unit had several 200 liter drum of very highly flammable raw material kept outside shade in sunny summer day.**	The 200 liters drum of raw materials, highly flammable were found kept in the covered shed.
12	**On site emergency plan (Annexure-II) was provided by the unit but no emergency plan mock-drill were shown.**	Mock-drill was conducted on dated 10-08-2022.
	As per report of Fire Department, Meerut dated 27.05.2022	
13	**The unit has 2 lakh liter capacity underground water tank which was empty at the time of inspection**	The Underground water tank of capacity 2 lakh litre was found filled with water.
14	**Near underground water tank two electrical pump of capacity — 2280 LMPO, one diesel pump of capacity — 2280 and two jockey pump of capacity 180 LMP were not present.**	The said electrical pump of capacity - 2280 LPM, one diesel pump of capacity – 2280LPM and one jockey pump of capacity 180 LPM were found in operating stage.
15	**Yard hydrant was available but not functional.**	Yard hydrant system found in operating stage.
16	**The unit doesn't have Automatic detection and fire alarm and Manually operated fire alarm and automatic sprinkler system**	The unit is having Automatic detection and fire alarm and Manually operated fire alarm and automatic sprinkler system. The said fire alarm system found in operating stage.
17	**The unit's 1000 liter foam compound (ARAFFF) for fire safety was burnt in fire which was supposed to be kept in other room.**	The 1000 liter foam compound (ARAFFF) was found stored in the premises.
18	**The medium velocity water spray for cooling radiation hazards and foam porer on tanks were not available in the unit premises.**	The medium velocity water spray for cooling radiation hazards and foam porer on tanks is available.

	Long range foam monitor was to installed in the unit premises.	Long range foam monitor branch have been established.
	Specific recommendations/suggestions	
20	**Unit shall install flowmeters at all water abstraction points.**	Unit has installed flow meter at two water abstraction points. 01HP near Boiler and 1.5HP in the plant area. Photographs of installed flow meter are annexed as annexure-2. The reading flow meter were 15.29m^3 and 84.77m^3 log book of the water meters are attached. As mention above in point no- 3
21	**Unit shall install flowmeters at ETP inlet & outlet.**	Flow meters at inlet & outlet of ETP are installed. The Photographs of installed flow meters are annexed as annexure-4. As mention above in point no-6
22	**Unit shall maintain proper record for fresh water consumption, chemical consumption at ETP, effluent generation& discharge, fuel consumption in boiler.**	Unit has maintained record for fresh water consumption, chemical consumption ETP, effluent generation discharge, Fuel consumption boiler. The log books for above regards has been maintained as mention above point no-2,3&4.
23	**Unit shall maintain proper logbook for raw material consumption& final product.**	The logbook of raw material consumption & final product is attached as annexure No-08.
24	**Unit shall make separate arrangement for storage of Hazardous Waste in ETP area in compliance to HW Rules, 2016.**	Separate arrangement for storage of Hazardous Waste i.e. ETP sludge has been maid by the unit which is a covered room, pucca floor. The area of the room of the about 08Feet × 09Feet. A photograph of covered seprate room annexed as annexure-09.
25	**Unit shall obtain permission from CGWA/UPGWD for ground water abstraction.**	An application have been forwarded by the unit regarding obtaing permission from UPGWD for ground water abstraction of two water abstraction points separately. The copy of said application is annexed as annexure-10
26	**Unit shall ensure proper handling & storage of Hazardous chemicals in accordance with Rules.**	A report of Assistant Director of factories U.P. Meerut Zone Meerut dated 23-08-2022, 27-08-2022 & 30-08-2022 is being annexed as annexure-11
27	**Unit shall ensure and adopt all the necessary fire safety and management measures to prevent and control any kind of fire incident in future."**	A report of Chief fire officer Meerut dated 30-08-2022 is being annexed as annexure-12. Regarding fire safety, NOC from fire service department vide letter dated 05-09-2022 annexed as annexure-13.

Industry has planted green belt around the factory premises photographs of green belt is being annexed as annexure-14.

A factual report is being submitted for kind perusal and further action in this regard.

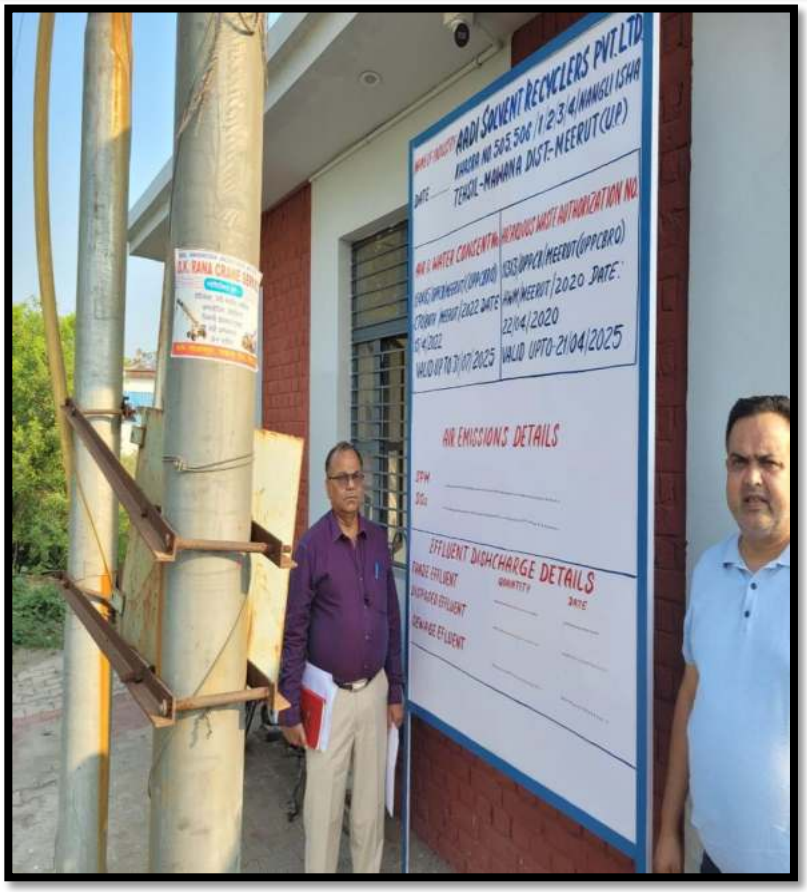
(Prakhar Kumar)
AEE
UP Pollution Control Board
Meerut

(Ravi Prakash Singh)
Assistant Director of factories
Meerut Region
Meerut

(Santosh Kumar Rai)
Chief fire officer,
Meerut

Annexure-01

JOINT COMMITTEE INSPECTION DATED 30-08-2022 OF M/S AADI SOLVENT RECYCLERS PVT. LTD., KHASRA NO. 506/1,2,3,4,505, NANGLIISHA, MAWANA, MEERUT - 250002



PHOTOGRAPH OF HAZARDOUS WASTE DISPLAY BOARD

Annexure-02

JOINT COMMITTEE INSPECTION DATED 30-08-2022 OF M/S AADI SOLVENT RECYCLERS PVT. LTD., KHASRA NO. 506/1,2,3,4,505, NANGLIISHA, MAWANA, MEERUT - 250002

PHOTOGRAPH OF FLOW METER OF 1HP BORWELL

PHOTOGRAPH OF FLOW METER OF 1.5HP BORWELL

WATER CONSUMPTION AT BOILER

Page No. 01

Date	opening	Reading consumed	Total consumption of wa
2.2.2022	4.717 m³	6.77 m³	2000 LTR.
09.8.2022	677m³	6.77 m³	—
10.8.2022	6.77m³	6.77 m³	—
13.8.2022	6.77m³	8.34 m³	1570 Ltr
14.08.22	8.34m³	10.95 m³	2610 Ltr
15.08.22	—	—	—
16.08.22	—	—	—
17.08.22	10.95m³	11.61 m³	660 Ltr
18.08.22	11.61m³	12.53 m³	920 Ltr
19.08.22	12.53	13.52 m³	990 Ltr
20.08.22	13.52m³	13.52 m³	—
21.08.22	—	—	—
22.08.22	13.52m³	13.52 m³	—
23.08.22	13.52m³	13.52 m³	—
24.08.22	13.52m³	15.29 m³	1770 Ltr
25.08.22	15.29m³	15.29 m³	—
26.08.22			

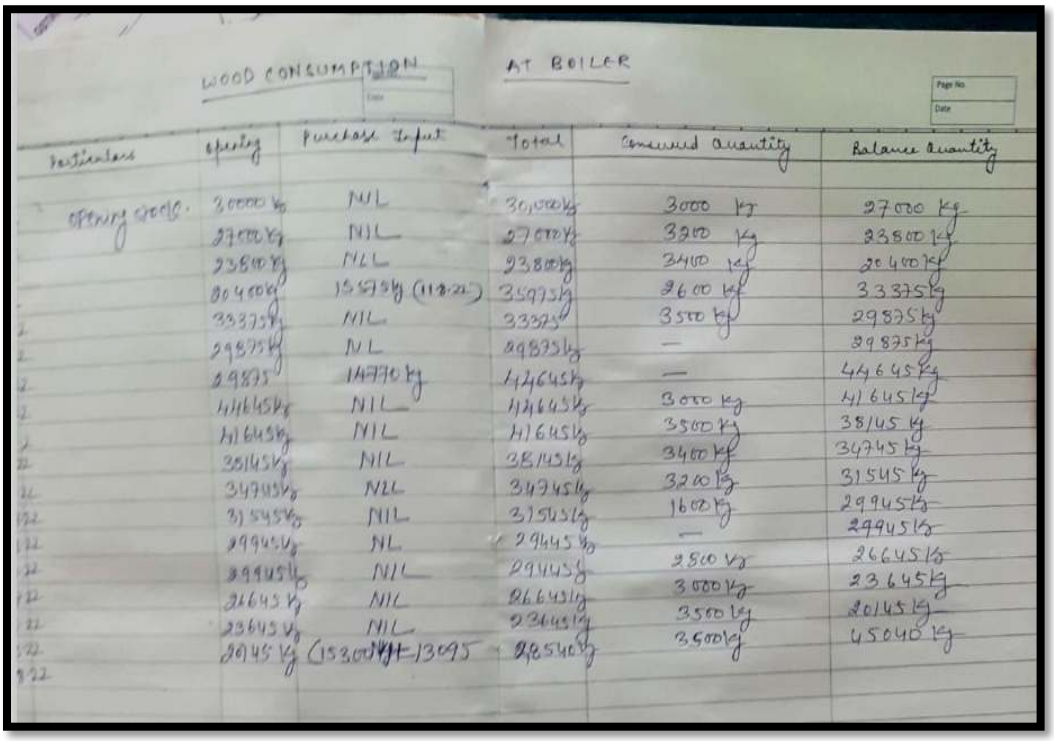
WATER CONSUMTION AT PLANT

Page No.
Date

Date	opening Reading	Reading consumed	Total consumption of wa
2-2-2022	17.30 M³	19.04 m³	1740 LTR.
9.8.2022	19.04m³	23.20 m³	4160 LTR.
10.8.2022	23.20m³	27.16 m³	3960 Ltr
13.8.2022	27.16 m³	30.34 m³	3180 Ltr
13.8.2022	30.34m³	34.38 m³	4040 Ltr
14.08.2022	—	—	
15.08.2022	34.38m³	38.58 m³	4200 Ltr
16.08.22	38.58m³	44.15 m³	5570 Ltr
17.08.22	44.15m³	48.52 m³	4415 Ltr
18.08.22	48.52	50.51 m³	1990 Ltr
19.08.22	50.51	53.08 m³	2570 Ltr
20.08.22	53.08	55.77 m³	2690 Ltr
21.08.22	—	—	—
22.08.22	55.77 m³	59.49 m³	3720 Ltr
23.08.22	59.49m³	64.06 m³	4570 Ltr
24.08.22	64.06 m³	68.46 m³	4400 Ltr
25.08.22	68.46m³	71.20 m³	2740 Ltr
26.08.22			

Annexure-03

JOINT COMMITTEE INSPECTION DATED 30-08-2022 OF M/S AADI SOLVENT RECYCLERS PVT. LTD., KHASRA NO. 506/1,2,3,4,505, NANGLIISHA, MAWANA, MEERUT - 250002



WOOD CONSUMPTION AT BOILER

Particulars	Opening	Purchase Input	Total	Consumed Quantity	Balance Quantity
Opening Stock	30000 kg	NIL	30,000 kg	3000 kg	27000 kg
	27000 kg	NIL	27000 kg	3200 kg	23800 kg
	23800 kg	NIL	23800 kg	3400 kg	20400 kg
	80400 kg	15595 kg (11.8.22)	35995 kg	2600 kg	33375 kg
	33375 kg	NIL	33375 kg	3500 kg	29875 kg
	29875 kg	NIL	29875 kg	—	29875 kg
	29875 kg	14770 kg	44645 kg	—	44645 kg
	41645 kg	NIL	41645 kg	3000 kg	41645 kg
	41645 kg	NIL	41645 kg	3500 kg	38145 kg
	38145 kg	NIL	38145 kg	3400 kg	34745 kg
	34745 kg	NIL	34745 kg	3200 kg	31545 kg
	31545 kg	NIL	31545 kg	1600 kg	29945 kg
	29945 kg	NIL	29945 kg	—	29945 kg
	29945 kg	NIL	29945 kg	2800 kg	26645 kg
	26645 kg	NIL	26645 kg	3000 kg	23645 kg
	23645 kg	NIL	23645 kg	3500 kg	20145 kg
	20145 kg	(15300 kg - 13095	28540 kg	3500 kg	45040 kg

Annexure-04

JOINT COMMITTEE INSPECTION DATED 30-08-2022 OF M/S AADI SOLVENT RECYCLERS PVT. LTD., KHASRA NO. 506/1,2,3,4,505, NANGLIISHA, MAWANA, MEERUT - 250002

FLOW METER OF INLET OF ETP

FLOW METER OF OUTLET OF ETP

8/8/2022	000000 m^3	—	—
9/8/2022	000004 m^3	9	1000
10/8/2022	000004 m^3	9	3000
11/8/2022	Nil	Nil	Nil
12/8/2022	Nil	Nil	Nil
13/8/2022	Nil	Nil	Nil
14/8/2022	000006 m^3	8.5	2000
15/8/2022	Nil	Nil	Nil
16/8/2022	Nil	Nil	Nil
17/8/2022	Nil	Nil	Nil
18/8/2022	000007 m^3	9	1000
19/8/2022	Nil	Nil	Nil
20/8/2022	000008 m^3	9.5	1000
21/8/2022	000012 m^3	9	4000
22/8/2022	Nil	Nil	Nil
23/8/2022	000013 m^3	9	1000
24/8/2022	000015 m^3	9.5	2000
25/8/2022	Nil	Nil	Nil
26/8/2022	000018 m^3	8.0	3000
27/8/2022			

Effluent Outlet Reading	PH	Discharge Qty in Ltr	Operator Signature
0000223 m^3	—	—	
0000224 m^3	7.5	1000	
0000227 m^3	7.5	3000	
Nil	Nil	Nil	
Nil	Nil	Nil	
Nil	Nil	Nil	
0000229 m^3	6.5	2000	
Nil	Nil	Nil	
Nil	Nil	Nil	
Nil	Nil	Nil	
0000230 m^3	8.5	1000	
Nil	Nil	Nil	
0000231 m^3	8	1000	
0000235 m^3	7.5	4000	
Nil	Nil	Nil	
0000236 m^3	7	1000	
0000238 m^3	7.5	2000	
Nil	Nil	Nil	
0000241 m^3	6.5	3000	

ETP Chemical used

Date	Lime Consumption	Alum Consumption	Pz L consumption	Urea Consumption
9/8/2022	9 Kg	3 Kg	90 gm	7 Liter
10/8/2022	4 Kg	4 Kg	70 gm	9 Liter
11/8/2022	—	—	—	—
12/8/2022	11 Kg	4 Kg	110 gm	—
13/8/2022	8 Kg	6 Kg	90 gm	6 Liter
14/8/2022	—	—	—	—
15/8/2022	—	—	—	—
16/8/2022	8 Kg	4 Kg	70 gm	—
17/8/2022	—	—	—	3 Liter
18/8/2022	6 Kg	2 Kg	40 gm	5 Liter
19/8/2022	—	—	—	—
20/8/2022	11 Kg	3 Kg	130 gm	4 Liter
21/8/2022	—	—	—	—
22/8/2022	6 Kg	2 Kg	90 gm	3 Liter
23/8/2022	7 Kg	2 Kg	110 gm	5 Liter
24/8/2022	—	—	—	4 Liter
25/8/2022	6 Kg	3 Kg	90 gm	3 Liter
26/8/2022				

Annexure-05

JOINT COMMITTEE INSPECTION DATED 30-08-2022 OF M/S AADI SOLVENT RECYCLERS PVT. LTD., KHASRA NO. 506/1,2,3,4,505, NANGLIISHA, MAWANA, MEERUT - 250002

PHOTOGRAPH OF ETP

Annexure-06

JOINT COMMITTEE INSPECTION DATED 30-08-2022 OF M/S AADI SOLVENT RECYCLERS PVT. LTD., KHASRA NO. 506/1,2,3,4,505, NANGLIISHA, MAWANA, MEERUT - 250002

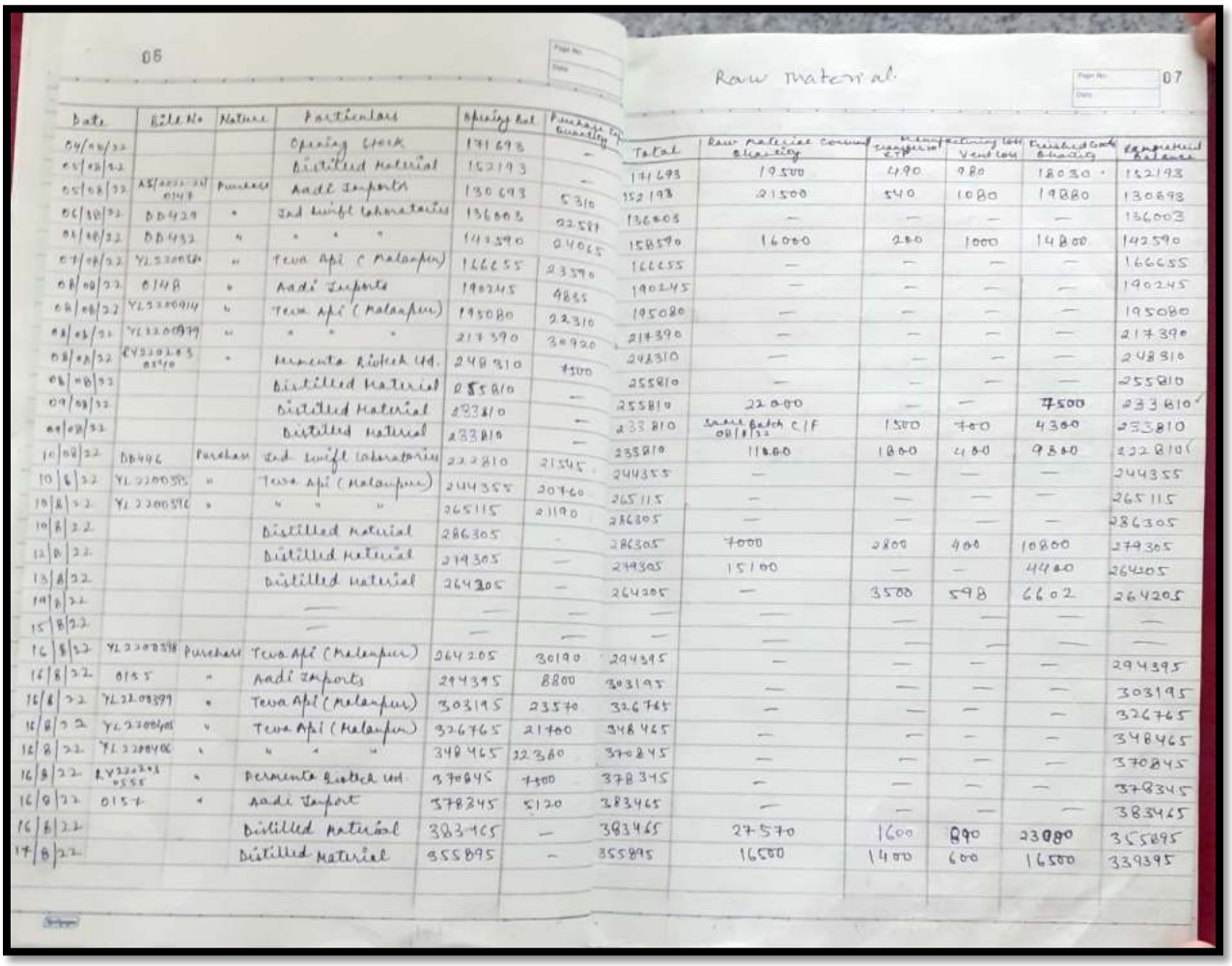
COVERED SHED FOR STORAGE OF RAW MATERIAL HIGHLY FLAMMABLE

Annexure-07

JOINT COMMITTEE INSPECTION DATED 30-08-2022 OF M/S AADI SOLVENT RECYCLERS PVT. LTD., KHASRA NO. 506/1,2,3,4,505, NANGLIISHA, MAWANA, MEERUT - 250002

Annexure-08

JOINT COMMITTEE INSPECTION DATED 30-08-2022 OF M/S AADI SOLVENT RECYCLERS PVT. LTD., KHASRA NO. 506/1,2,3,4,505, NANGLIISHA, MAWANA, MEERUT - 250002



06

Date	Bill No	Nature	Particulars	Opening Bal	Purchase Qty Quantity
04/08/22			Opening Stock	171693	—
05/08/22			Distilled Material	152193	—
05/08/22	AS/2022-23/0147	Purchase	Aadi Imports	130693	5310
06/08/22	DD429	"	2nd Swift Laboratories	136003	22587
06/08/22	DD433	"	" " "	141590	24065
07/08/22	YL2200858	"	Teva Api (Malanpur)	166655	23590
08/08/22	0148	"	Aadi Imports	190245	4835
08/08/22	YL2200914	"	Teva Api (Malanpur)	195080	22310
08/08/22	YL2200979	"	" " "	217390	30920
08/08/22	RV2202285 0540	"	Hemanta Biotech Ltd.	248310	7500
08/08/22			Distilled Material	255810	—
09/08/22			Distilled Material	255810	—
09/08/22			Distilled Material	233810	—
10/08/22	DD446	Purchase	2nd Swift Laboratories	222810	21545
10/8/22	YL2200515	"	Teva Api (Malanpur)	244355	20760
10/8/22	YL2200516	"	" " "	265115	21190
10/8/22			Distilled Material	286305	—
12/8/22			Distilled Material	279305	—
13/8/22			Distilled Material	264305	—
14/8/22			—	—	—
15/8/22			—	—	—
16/8/22	YL2200838	Purchase	Teva Api (Malanpur)	264205	30190
16/8/22	0155	"	Aadi Imports	294395	8800
16/8/22	YL2200879	"	Teva Api (Malanpur)	303195	23570
16/8/22	YL2200905	"	Teva Api (Malanpur)	326765	21700
16/8/22	YL2200906	"	" " "	348465	22380
16/8/22	RV2202385 0555	"	Hemanta Biotech Ltd.	370845	7500
16/8/22	0156	"	Aadi Import	378345	5120
16/8/22			Distilled Material	383465	—
17/8/22			Distilled Material	355895	—

Raw material

07

Total	Raw material consumption during the day	Material transferred to ETP	Material transferred to Vendors	Finished Goods during the day	Remained Material Balance
171693	19500	490	980	18030	152193
152193	21500	540	1080	19880	130693
136003	—	—	—	—	136003
158590	16000	280	1000	14800	142590
166655	—	—	—	—	166655
190245	—	—	—	—	190245
195080	—	—	—	—	195080
217390	—	—	—	—	217390
248310	—	—	—	—	248310
255810	—	—	—	—	255810
255810	22000	—	—	7500	233810
233810	Sample Batch C/F 08/8/22	1500	700	4300	233810
233810	11000	1800	480	9800	222810
244355	—	—	—	—	244355
265115	—	—	—	—	265115
286305	—	—	—	—	286305
286305	7000	2800	400	10800	279305
279305	15100	—	—	4400	264305
264305	—	3500	598	6602	264205
—	—	—	—	—	—
—	—	—	—	—	—
294395	—	—	—	—	294395
303195	—	—	—	—	303195
326765	—	—	—	—	326765
348465	—	—	—	—	348465
370845	—	—	—	—	370845
378345	—	—	—	—	378345
383465	—	—	—	—	383465
355895	27570	1600	890	23080	355895
339395	16500	1400	600	16500	339395

Annexure-09

JOINT COMMITTEE INSPECTION DATED 30-08-2022 OF M/S AADI SOLVENT RECYCLERS PVT. LTD., KHASRA NO. 506/1,2,3,4,505, NANGLIISHA, MAWANA, MEERUT - 250002

COVERED ROOM FOR STORAGE OF HAZARDOUS WASTE

Annexure-10

JOINT COMMITTEE INSPECTION DATED 30-08-2022 OF M/S AADI SOLVENT RECYCLERS PVT. LTD., KHASRA NO. 506/1,2,3,4,505, NANGLIISHA, MAWANA, MEERUT – 250002

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 1(B)/फॉर्म 1(बी)

[See rule 6(2)/नियम 6(2) देखें]

APPLICATION FOR REGISTRATION OF WELL

कूप के रजिस्ट्रीकरण हेतु आवेदन पत्र

(Commercial/Industrial/Infrastructural/Bulk user having N.O.C. issued by Central Ground Water Authority or by Ground Water Department)

(वाणिज्यिक/औद्योगिक/अवसंरचनात्मक/सामूहिक उपयोक्ता जिनके पास एन.ओ.सी. केंद्रीय भूगर्भ जल प्राधिकरण या भूगर्भ जल विभाग द्वारा जारी किया गया)

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का यूआईएस 10 (1) या 11 (1)]

Applicant's Details
आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	MERT0822RIN0095
Application Date आवेदन तिथि	09/08/2022		
Name of the Applicant आवेदक का नाम	GAUTAM JAIN		
Mobile No. मोबाइल नंबर	9811260226	Email ID. ईमेल आईडी	aadisolvent@gmail.com
Date of Birth जन्मतिथि	28/08/1977	Gender लिंग	Male
Nationality राष्ट्रीयता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	6505-7725-0614	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं0/फ्लैट सं0/भवन सं0	6-A, JAIN NAGAR, MEERUT CITY, MEERUT	Locality/Village मुहल्ला/गांव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	MEERUT	State राज्य	Uttar Pradesh
District जनपद	MEERUT	Pin Code पिन कोड	250002
Designation पद	DIRECTOR	Company Name कंपनी का नाम	AADI SOLVENT RECYCLERS PRIVATE LIMITED
Company Address कंपनी का पता	KHASRA NO.505,506/1/2/3/4 NAGLI ISHA MAWANA MEERUT	Authorization Letter प्राधिकार पत्र	Download

Details of Existing Well
विद्यमान कूप का विवरण

District जनपद	Meerut	Block ब्लॉक	MAWANA KALAN

Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	505,506/1/2/3/4	**Municipality/Municipal Corporation** नगर पालिक/नगर निगम	No
Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या	N/A	**Uploaded Land Details** अपलोड किया गया भूमि का विवरण	Download
Uploaded Google / Toposheet Map अपलोड किया गया कूप का गूगल / टोपोशीट मैप	Download		
Location Coordinates स्थान निर्देशांक	29.079717839465932, 77.8415026	**Google Map** गूगल मैप	Download

Particulars of The Existing Well
विद्यमान कूप का ब्यौरा

Date of Construction/Sinking of Well कूप की निर्माण तिथि	05/01/2020	**Type of Well** कूप का प्रकार	Tube Well/Boring
Discharge of Tube Well (cum./hr) ट्यूबवेल का निर्वहन (cum./hr)			
Housing Pipe If Any यदि कोई है		No	

Strainer Details
स्ट्रेनर का विवरण

Material of Strainer स्ट्रेनर की सामग्री	PVC	**Number of Strainer(s)** स्ट्रेनर की संख्या	1

S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	48.00	54.00	6.00	63.50

Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	55.00	**Whether There has been Any Adverse Report Regarding Water Quality of the Well?** क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No
Ground Water Level (In meter) भूजल स्तर (मीटर में)	20.00		

Details of Existing Pumping Device विद्यमान पंपिंग उपकरण का विवरण

Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	**Pump Capacity (In m^3/hr)** पंप क्षमता (m^3/hr)	1.50
Horse Power (H.P.) हॉर्स पावर (एच.पी.)	2.00	**Length of Suction Pipe (In meter)** सक्शन पाइप की लंबाई (मीटर में)	35.00
Operational Device परिचालन उपकरण	Electric Motor	**Date of Energization** विद्युतीकरण तिथि	08/01/2020

Details of Utilization of Well
कूप के उपयोग का विवरण

Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Industrial		
Annual Running Hours वार्षिक उपयोग (घंटे में)	1050.00	**Annual Days** वार्षिक उपयोग (दिनों में)	350

Daily Running Hours दैनिक उपयोग (घंटे में)	3.00	**Whether the Water Supplied in Well Area Through Pipe Water Supply or Not?** क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No
Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु)	EFFLUENT TREATMENT PLANT	**Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not?** कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं	Yes
Upload NOC अनापत्ति प्रमाणपत्र अपलोड करें	Download	**Length of Section Pipe (in Meter)** सक्शन पाइप की लंबाई (मीटर में)	35.00
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	No	**Any Other Information Which You Would Like to Furnish** कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं	N/A
Maximum Allowable Annual Extraction of Ground Water:			1575.00
Does industry come under MSME? क्या उद्योग MSME के अंतर्गत आता है ?	Yes		
MSME Certificate No. एमएसएमई प्रमाणपत्र संख्या	UDYAM-UP-56-0008741	**MSME Certificate Issuance Date** एमएसएमई प्रमाणपत्र के निर्गमन की तिथि	14/03/2018
MSME Certificate Validity एमएसएमई प्रमाणपत्र की वैधता	31/03/2023	**Uploaded MSME Certificate** अपलोड किया गया एमएसएमई प्रमाणपत्र	Download
Type of MSME एमएसएमई का प्रकार	Small		
NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)			
Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण			No
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार			No

Declaration by the Applicant
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars fuenished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled ..
मैं एतद्द्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं | मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा"

I Agree/मैं सहमत हूं ☑

Note/नोट

- Separate application forms should be used for registration of each individual well.
- The application form should be completed in all respect before submission. Incomplete applications are liable for rejection. Any correction I alteration shall be duly authenticated.
- In case any of the particulars/information is found to be incorrect at any stage of verification I scrutiny, the application is liable for rejection.
- In case any of the particulars/ information furnished is found to be incorrect at any stage even after issue of the registration, the registration is liable for cancellation.
- Please write 'N.A.' against those items which are not applicable.
- Please attach the following documents along with the application:
- (a) Document showing proof of ownership of land;
- (b) Photocopy of Aadhaar card / voter ID I ration card I any other proof of identification.
- (c) Map showing location of the existing well, the command are a and the existing wells which have been refer red to in item no.2(a), (b)and(c).
- (d) Affidavit referred to in item no. 7(e)

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 1(B)/फॉर्म 1(बी)

[See rule 6(2)/नियम 6(2) देखें]

APPLICATION FOR REGISTRATION OF WELL
कूप के रजिस्ट्रीकरण हेतु आवेदन पत्र

(Commercial/Industrial/Infrastructural/Bulk user having N.O.C. issued by Central Ground Water Authority or by Ground Water Department)
(वाणिज्यिक/औद्योगिक/अवसंरचनात्मक/सामूहिक उपयोक्ता जिनके पास एन.ओ.सी. केंद्रीय भूगर्भ जल प्राधिकरण या भूगर्भ जल विभाग द्वार जारी किया गया)

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआईएस 10 (1) या 11 (1)]

Applicant's Details आवेदक का विवरण			
Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	MERT0822RIN0094
Application Date आवेदन तिथि		09/08/2022	
Name of the Applicant आवेदक का नाम	GAUTAM JAIN		
Mobile No. मोबाइल नंबर	9811260226	Email ID. ईमेल आईडी	aadisolvent@gmail.com
Date of Birth जन्मतिथि	28/08/1977	Gender लिंग	Male
Nationality राष्ट्रीयता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	6505-7725-0614	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं0/फ़्लैट सं0/भवन सं0	6-A, JAIN NAGAR, MEERUT CITY, MEERUT	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	MEERUT	State राज्य	Uttar Pradesh
District जनपद	MEERUT	Pin Code पिन कोड	250002
Designation पद	DIRECTOR	Company Name कंपनी का नाम	AADI SOLVENT RECYCLERS PRIVATE LIMITED
Company Address कंपनी का पता	KHASRA NO.505,506/1/2/3/4 NAGLI ISHA MAWANA MEERUT	Authorization Letter प्राधिकार पत्र	Download
Details of Existing Well विद्यमान कूप का विवरण			
District जनपद	Meerut	Block ब्लॉक	MAWANA KALAN

Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	505,506/1/2/3/4	Municipality/Municipal Corporation नगर पालिक/नगर निगम	No
Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या	N/A	Uploaded Land Details अपलोड किया गया भूमि का विवरण	Download
Uploaded Google / Toposheet Map अपलोड किया गया कूप का गूगल / टोपोशीट मैप	Download		
Location Coordinates स्थान निर्देशांक	29.079717839465932, 77.8415026	Google Map गूगल मैप	Download

Particulars of The Existing Well
विद्यमान कूप का ब्यौरा

Date of Construction/Sinking of Well कूप की निर्माण तिथि	06/01/2020	Type of Well कूप का प्रकार	Tube Well/Boring
Discharge of Tube Well (cum./hr) ट्यूबवेल का निर्वहन (cum./hr)			
Housing Pipe If Any यदि कोई है		No	

Strainer Details
स्ट्रेनर का विवरण

Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	1

S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	48.00	54.00	6.00	63.50

Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	55.00	Whether There has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No
Ground Water Level (In meter) भूजल स्तर (मीटर में)	20.00		

Details of Existing Pumping Device विद्यमान पंपिंग उपकरण का विवरण

Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Pump Capacity (In m^3/hr) पंप क्षमता (m^3/hr)	1.00
Horse Power (H.P.) हॉर्स पावर (एच.पी.)	1.00	Length of Suction Pipe (In meter) सक्शन पाइप की लंबाई (मीटर में)	35.00
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	08/01/2020

Details of Utilization of Well
कूप के उपयोग का विवरण

Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Industrial		
Annual Running Hours वार्षिक उपयोग (घंटे में)	1050.00	Annual Days वार्षिक उपयोग (दिनों में)	350
Daily Running Hours दैनिक उपयोग (घंटे में)	3.00	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No
Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु)	EFFLUENT TREATMENT PLANT	Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not? कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं	Yes
Upload NOC अनापत्ति प्रमाणपत्र अपलोड करें	Download	Length of Section Pipe (in Meter) सक्शन पाइप की लंबाई (मीटर में)	35.00
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	No	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं	OUR SUBMERSIBLE PUMP USE FOR BOILER AND DRINKING WATER ONLY.
Maximum Allowable Annual Extraction of Ground Water:			1050.00
Does industry come under MSME? क्या उद्योग MSME के अंतर्गत आता है ?	Yes		
MSME Certificate No. एमएसएमई प्रमाणपत्र संख्या	UDYAM-UP-56-0008741	MSME Certificate Issuance Date एमएसएमई प्रमाणपत्र के निर्गमन की तिथि	14/03/2018
MSME Certificate Validity एमएसएमई प्रमाणपत्र की वैधता	31/03/2023	Uploaded MSME Certificate अपलोड किया गया एमएसएमई प्रमाणपत्र	Download
Type of MSME एमएसएमई का प्रकार	Small		
NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)			
Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण			No
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार			No

Declaration by the Applicant
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars fuenished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled ..

मैं एतद्द्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा"

I Agree/मैं सहमत हूं ☑

Note/नोट

- Separate application forms should be used for registration of each individual well.
- The application form should be completed in all respect before submission. Incomplete applications are liable for rejection. Any correction / alteration shall be duly authenticated.
- In case any of the particulars/information is found to be incorrect at any stage of verification / scrutiny, the application is liable for rejection.
- In case any of the particulars/ information furnished is found to be incorrect at any stage even after issue of the registration, the registration is liable for cancellation.
- Please write 'N.A.' against those items which are not applicable.
- Please attach the following documents along with the application:
- (a) Document showing proof of ownership of land;
- (b) Photocopy of Aadhaar card / voter ID / ration card / any other proof of identification.
- (c) Map showing location of the existing well, the command are a and the existing wells which have been refer red to in item no.2(a), (b)and(c).
- (d) Affidavit referred to in item no. 7(e)
- The concerned Authority reserves the right to ask for any other document(s) from the owner applicant for examination of the merit of the case.

Annexure-11

JOINT COMMITTEE INSPECTION DATED 30-08-2022 OF M/S AADI SOLVENT RECYCLERS PVT. LTD., KHASRA NO. 506/1,2,3,4,505, NANGLIISHA, MAWANA, MEERUT – 250002

Annexure-10 Recd. 24-8-

अशा0प0सं0 467 एडीएफ/अग्निकाण्ड/2022,

कार्यालय
सहायक निदेशक कारखाना, उ0प्र0
मेरठ क्षेत्र, मेरठ।
दिनॉक 23.08. 2022

क्षेत्रीय अधिकारी, उत्तर प्रदेश,प्रदूषण नियंत्रण बोर्ड,मेरठ।

कृपया माननीय राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 न0–304/2022 में परित आदेश में दिनांक 18.07.2022 के बिन्दु संख्या 22,23 एवं सहायक निदेशक कारखाना,मेरठ द्वारा दिनांक 07.06.2022 को प्रस्तुत की गयी रिपोर्ट में पाये गये आबजरवेशन के बिन्दु संख्या 04 के अनुपालन के सम्बन्ध में अवगत कराना है कि कारखानेदार द्वारा दिनांक 16.08.2022 को भेजी गयी अनुपालन आख्या जो सीधे आपको प्रेषित करते हुए प्रति इस कार्यालय में प्रेषित की गयी है के सम्बन्ध में अवगत कराना है कि :–

1. कारखानेदार द्वारा अपने पत्र संख्या शून्य दिनांक 16.08.2022 में कम संख्या 07 में उल्लेख किया है कि अति ज्वनशील रां मटेरियल को अब एक उचित स्थान पर शेड के अन्दर भण्डारित किया जा रहा है ।
2. कारखानेदार द्वारा अपने पत्र संख्या शून्य दिनांक 01.08.2022 में कम संख्या 01 पर उल्लेख किया है कि मिक्स केमीकल्स(रां मटेरियल) को उतारने/हथलन हेतु एस0ओ0पी0 बना ली गयी है। (प्रति संलग्न)
3. कारखाने में बने आन साइट इमरजेन्सी प्लान का रिहर्सल दिनांक 10.08.2022 को करा लिया गया है। जिसकी चेक लिस्ट संलग्न है।

उपरोक्त के पालन की पुष्टि दिनांक 23.08.2022 को कारखाने की विजिट कर की गयी है एवं कार्य एस0ओ0पी0 के अनुसार सम्पादित किया जा रहा है।

संलग्नः–उपरोक्तानुसार

(रवि प्रकाश सिंह)
सहायक निदेशक कारखाना,उ0प्र0
मेरठ क्षेत्र, मेरठ ।

पृष्ठांकन संख्या 467(1-2) एडीएफ/ दिनांक 23.08.2022

प्रतिलिपि निम्नांकि को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1.निदेशक कारखाना,उ0 प्र0,कानपुर।
2.उप निदेशक कारखाना,उ0 प्र0,मेरठ संभाग,मेरठ के पत्र संख्या 394 एफ/अग्निकाण्ड/2022 दिनांक 28.07.2022 के सम्बन्ध में।

(रवि प्रकाश सिंह)
सहायक निदेशक कारखाना,उ0प्र0
मेरठ क्षेत्र, मेरठ।

For M.I.T

ON-SITE EMERGENCY PLAN

CHECKLIST FOR ASSESSMENT OF PREPAREDNESS

I. GENERAL

1) Name and address of the factory — M/s Aadi Solvent Recyclers (Pvt) Ltd, Khasra No. 505, 506/1/2/3/4 Vill. Nangli Tehsil Mawana Dist. MEERUT

2) Industrial Activity

a) Main products manufactured — Thinner, IPA, Ethyle Acetate, Mixed Chemical

b) Hazardous materials stored on the premises and the quantities in metric tonnes — 160 KL

c) Hazardous processes conducted on the premises — Recovery of Mix Solvent by Distillation Method

d) Nature of identified hazards (Please tick (✓) the relevant ones)

- [✓] Fire
- [✓] Explosion
- [ ] Release of toxic vapour
- [ ] Release of toxic/corrosive/flammable/dangerous liquid

3) Total number of workers — 16

a) employed in a day — 7+5+4

b) present during the visit — 7

4) Number of shifts — 3

5) Number of entry and exit points of the factory — 1

6) Condition of approach roads –

i) to the factory — good

ii) to the plant inside the factory — good

.../-

i) Number of Safety Officers . . NIL

ii) Name and address of Chief Safety Officer NA

8) Whether adequate safety equipment available?
- [x] Yes (attach list)
- [ ] No

9). Fire fighting facility certified by – (Please tick (√) the relevant ones)
- [ ] State/Local authority Applied for
- [ ] Tariff Advisory Committee

10). Whether adequate emergency equipment available?
- [x] Yes (attach list)
- [ ] No

11) Whether adequate first-aid and medical facilities available?
- [x] Yes
- [ ] No

12) Type of training given to –
- First Aider ✓
- Fire Fighter ✓
- Essential Persons ✓
- Key Persons ✓
- General Public

13) Techniques adopted to assess the hazards (Please tick (√) the relevant one)
- [ ] Hazop
- [ ] Safety Audit
- [x] Any other Invntor Available

14) Provision for emergency power supply for essential services NO.

15) Whether mutual aid scheme exists?

16) Number of factories included in mutual aid scheme — NA

a) Fire fighting

b) First aid & medical management

17) Does the emergency plan incorporates a directory of external technical support? — NO

18) Does evacuation procedure exist? — yes

II. ALARM SYSTEM ✓

a) Type - Electrical/Mechanical/Manual — yes

b) Total number of alarms installed — (1)

c) Alarm Signals for General Public:- — NO.

d) Whether distinct alarm signals adopted for different types of emergencies? — yes

e) Are all the alarms in good working condition? — yes

III. CONTROL ROOM AND COMMUNICATION SYSTEM

a) Whether Control Room exists? — yes

b) Number of Control Rooms and their sizes — One.

c) Is the Control room(s) in Minimum Risk Area? — yes

d) Facilities available in the Control Room (Please tick (✓) appropriate ones)

- [✓] Telephone
- [✓] Public address system
- [✓] Vehicles
- [✓] Clear access

.../-

- ☑ Wireless sets
- ☑ List of important phone numbers
- ☑ Plan of the factory
- ☑ On-site emergency Plan
- ☑ Plan of the area
- ☑ Hotline to District Magistrate
- ☑ Hotline to Police Control Room
- ☑ Hot line to Emergency/ Casuality ward of the Hospitals
- ☑ Hotline to Fire Brigade
- ☑ Non-stop power supply
- ☑ Matereological Information

IV. ASSEMBLY POINTS AT THE TIME OF EMERGENCY

a) Assembly point details — New-Main Gate

b) Whether there is any board/display to indicate the point of assembly? — yes

c) Is it a safe place? — yes

d) Whether the place is under the charge of a person? — yes

e) Whether roll-call arrangement exists? — yes

f) Arrangement of keeping details of visitors at site — No

ERGENCY SHUTDOWN PROCEDURE

a) Does the emergency plan provide for the emergency shutdown of operating system? — yes

b) Have specific individuals been designated to be responsible for shutdown implementation? — yes

c) Have procedure checklists been developed for each individual operations, equipment or area? — NO

VI. ALL CLEAR SIGNAL

a) Is the code for giving "all clear signal" established? — ☐ Yes ☑ No

b) The person responsible for giving "all clear signal":

VII. RECOMMISSIONING

a) Whether proper assessment is made for safe operation of the plant before recommissioning after the incident? — yes

b) Whether start up procedure in clear terms established? — yes

II. REHEARSAL OF EMERGENCY

	Fire	Explosion	Toxic Gas Release
1) Date	11/2/2022		
2) Time	3.30 P.M		
3) Place of rehearsal	Near Boiler House		

.../-

A. INFORMATION GIVEN TO:

Name & Telephone Number

- Officers of the Factory Department
- Pollution Control Board
- Police
- District Medical Authority/ Local Hospital
- Fire Brigade
- Civil Defence
- District Emergency Authority

B. ALARM SYSTEM

a) Was alarm audible in all work area? yes

b) Confusion, if any, noticed No.

C. WIND DIRECTION INDICATOR

Whether the indicator for wind direction visible from all places in the plant? Wind Socks are to be installed

D. CONTROL ROOM AND COMMUNICATION SYSTEM

a) Were the Communication Systems and their maintenance adequate? yes

b) Communication system available in the case of power failure including the name of the Messenger yes

E. ASSEMBLY POINTS

a) Whether people assembled in the designated area? yes

b) Whether roll-call taken? yes.

c) Whether evacuation procedure followed? yes

.../-

REPORTING OF KEY PERSONS

	Reporting time	Confusion detected in their Reporting
a) Incident Controller at site	In time	
b) Site Controller at Control Room	In time	
c) Communication Officer at Control Room	In time	
d) Other key persons at Control Room		
i) Transport		
ii) Medical		
iii) Security ✓		
iv) Safety		
v) Fire fighting ✓		
e) Assisting teams at the Control Room		
eg. Electrical/Mechanical crew, Salvage team, Drivers, digger runners, Volunteers, Home Guards etc.	NIL	

G. Were the Site Controller and Incident Controller in distinct clothes, helmet, or coloured apron? ☐ Yes ☑ No

H. Number of mutual aid factories participated in rehearsal: No Mutual Aid factories Participated

a) Fire fighting

b) First Aid & Medical management

c) Any external technical support utilised during rehearsal?

.../-

.D3

Name of Fire Station	Distance from plant	Contact Person Name	Tel.No.	Person contacted	Time of first information
3	4	5	6	7	8
					NIL

i. Internal
ii. Under Mutual Aid Scheme
iii. External team

Reporting time at the incident site	Whether equipment worked?	If not, reasons
9	10	11
i.		
ii.		
iii.		

J. POLICE

Tel.No.	Person contacted	Distance in Kms.	Time of first information	Reporting time
1	2	3	4	5
				NIL

K. AMBULANCE/TRANSPORT

Sl. No.	Name of Organisation	Contact Person Name	Tel.No.	Person contacted	Distance in Kms.	Time of first information	Reporting time at accident site
1	2	3	4	5	6	7	8
							NIL

.../-

al remarks

Our factory is not covered in major Accident Hazard Category Hence It was the first rehaisal. we will certainly Impsove from next rehaisal.

Place

Date 10/2/2022

For Aadi Solvent Recyclers Pvt. Ltd.

Director

(Signature, name and designation of the Inspector)

ADI SOLVENT RECYCLERS PRIVATE LIMITED
KHASRA NO-506/1/2/3/4 & 505 SITUATED AT VILL-NANGLI ISHA,
TEH-MAWANA, DISTT-MEERUT (U.P.) 250401

Date 01.08.2022

To,
The Assistant Director of Factories,U.P.
Meerut Region, Meerut

53
5-8-22

Subject:- Compliance of letter No 381 date 1.07.2022.

Sir,

With respect to above letter I wish to submit that we have complied both the points as mentioned by you .Point- wise reply is as follows –

1. The certified copy of Standard Operating Procedure for different processes is enclosed herewith.

2.I assure you that in case of any accident that will occur in our factory in future will be informed as per rules on the prescribed Performa as prescribed in U.P. factories rules 1950.

I believe that you will be satisfied with our reply and will not take any legal action.

Thanking you

Yours Truly
For Aadi Solvent Recycler Pvt Ltd
For Aadi Solvent Recyclers Pvt. Ltd.
Director
Director

Head Office : S-22, 2nd Floor, Shivaji Park, Punjabi Bagh, New Delhi -110026
Ph. : (011) 45150300, 45652836

AADI SOLVENT RECYCLERS PRIVATE LIMITED
HASRA NO-506/1/2/3/4 & 505 SITUATED AT VILL-NANGLI ISHA,
TEH-MAWANA, DISTT-MEERUT (U.P.) 250401

MIXED CHEMICAL UNLOADING AREA

SOP

1. PLEASE PUT EARTHING CLAMP ON TRUCKS BEFORE UNLOADING.
2. PUT WOODEN PLANK ON ATLEAST TWO TYRE OF TRUCK.
3. NO SMOKING IS ALLOWED.
4. UNLOADING SUPERVISOR IS REQUIRED TO BE PRESENT AT ALL TIME WHILE UNLOADING.
5. TRUCK ENGINE SHOULD BE IS OFF POSSITION.
6. TRUCK CLEANER SHOULD NOT RUN THE TRUCK.
7. TRUCK DRIVER IS REQUIRED TO SHOW HIS LICENCES TO THE MANAGEMENT IF ASKED.

FOR AADI SOLVENT RECYCLER PVT LTD
For Aadi Solvent Recyclers Pvt. Ltd.
Director
DIRECTOR

Head Office : S-22, 2nd Floor, Shivaji Park, Punjabi Bagh, New Delhi -110026
Ph. : (011) 45150300, 45652836

AADI SOLVENT RECYCLERS PRIVATE LIMITED
HASRA NO-506/1/2/3/4 & 505 SITUATED AT VILL-NANGLI ISHA,
TEH-MAWANA, DISTT-MEERUT (U.P.) 250401

GENERAL SOP

1. RUBBER MAT IS REQUIRED AT ALL ELECTRIC PANEL BOARDS PLEASE ASSURE ITS' PRESENSCE.
2. LOADED DRUMS SHOULD BE TRANSFERED THROUGH TROULY ONLY.
3. ENSURE THAT THE DRUMS ARE NOT LOADED FULLY, ATLEAST 10% OF DRUMS SHOULD BE KEPT EMPTY.
4. ELECTRICIANS SHOULD CHECK ALL EARTHING PITS AFTER EVERY 3 MONTHS
5. ELECTRICANS ARE INSTRUCTED TO USE PLUG TOP INSTEAD OF CONNECTING DIRECTLY WITHOUNT PLUG TOP.
6. ELECTRICAL TAPE MUST BE USED AT ALL ELECTRICAL JOINTS.
7. PLEASE ENSURE THAT ALL PIPE LINE ARE HEAVING THERE IS NO LEAKAGE.
8. OPERATORS ARE ADVISED TO CHECK VALVES REGULARLY.
9. MAINTINANCE WORKER ARE ADVISED TO WEAR SAFETY SHOES.
10. NO WORKER ARE ALLOWED IN CHAPPAL AND SLEEPERS.

FOR AADI SOLVENT RECYCLER PVT. LTD.

For Aadi Solvent Recyclers Pvt. Ltd.

Director

DIRECTOR

Head Office : S-22, 2nd Floor, Shivaji Park, Punjabi Bagh, New Delhi -110026
Ph. : (011) 45150300, 45652836

Recd. 27.08.22 5:20 PM

अशा0प0सं0 ५७१एडीएफ/अग्निकाण्ड/2022,

कार्यालय
सहायक निदेशक कारखाना, उ0प्र0
मेरठ क्षेत्र, मेरठ।
दिनॉक 27.08. 2022

क्षेत्रीय अधिकारी, उत्तर प्रदेश, प्रदूषण नियंत्रण बोर्ड, मेरठ।

कृपया इस कार्यालय के अशा0प0सं0 467 एडीएफ/अग्निकाण्ड/2022, दिनांक 23.08.2022 के कम में अवगत कराना है कि :–

1. कारखाने में मिक्स केमीकल्स (रां मटेरियल) के लोडिंग/अनलोडिंग तथा हथलन का कार्य एस0ओ0पी0 के अनुसार कारखानेदार द्वारा ट्राली की सहायता से सम्पादित किया जा रहा है ।
2. कारखाना अधिनियम 1948 की धारा 41 ए में दी गयी व्यवस्था साइट एप्रेजरल कमेटी का गठन उत्तर प्रदेश सरकार द्वारा नही किया गया। परन्तु कारखानेदार द्वारा कारखाने में पेट्रोलियम पदार्थ ए एवं बी को स्टोरेज किया जाने हेतु कार्यालय– जिलाधिकारी मेरठ द्वारा से अनापत्ति प्रमाण–पत्र, संख्या 217/आबकारी/सहायक/अना0प्रमाण पत्र /2018–19/दिनांक 15.07.2019 द्वारा जारी किया गया है।(छाया प्रति संलग्न)एवं पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो) से लाईसेन्स (नम्बर {P/HQ/UP/15/5079 [P418337]} निर्गत किया गया है।
3. कारखाना अधिनियम 1948 की धारा 7ए के अनुसार कारखाने का दायित्व है कि कार्यरत कर्मकारो की स्वास्थ्य एवं सुरक्षा को सुनिश्चित करने हेतु प्लांट एवं सिस्टम (ब्वायलर) आदि को इस प्रकार स्थापित किया जाये जो कि सुरक्षित एवं जोखिम रहित हो। कारखानेदार द्वारा ब्वायलर को रीजनेबल एवं प्रैक्टिसेबल सुरक्षित स्थान पर स्थापित किया गया है।

4. ब्वायलर निदेशालय उत्तर प्रदेश कानपुर द्वारा कारखाने में ब्वायलर को प्रयोग में लाने लिये प्रमाण–पत्र जारी किया गया है जिसका रजिस्ट्री नम्बर UP 7952 है। (छाया प्र संलग्न है)

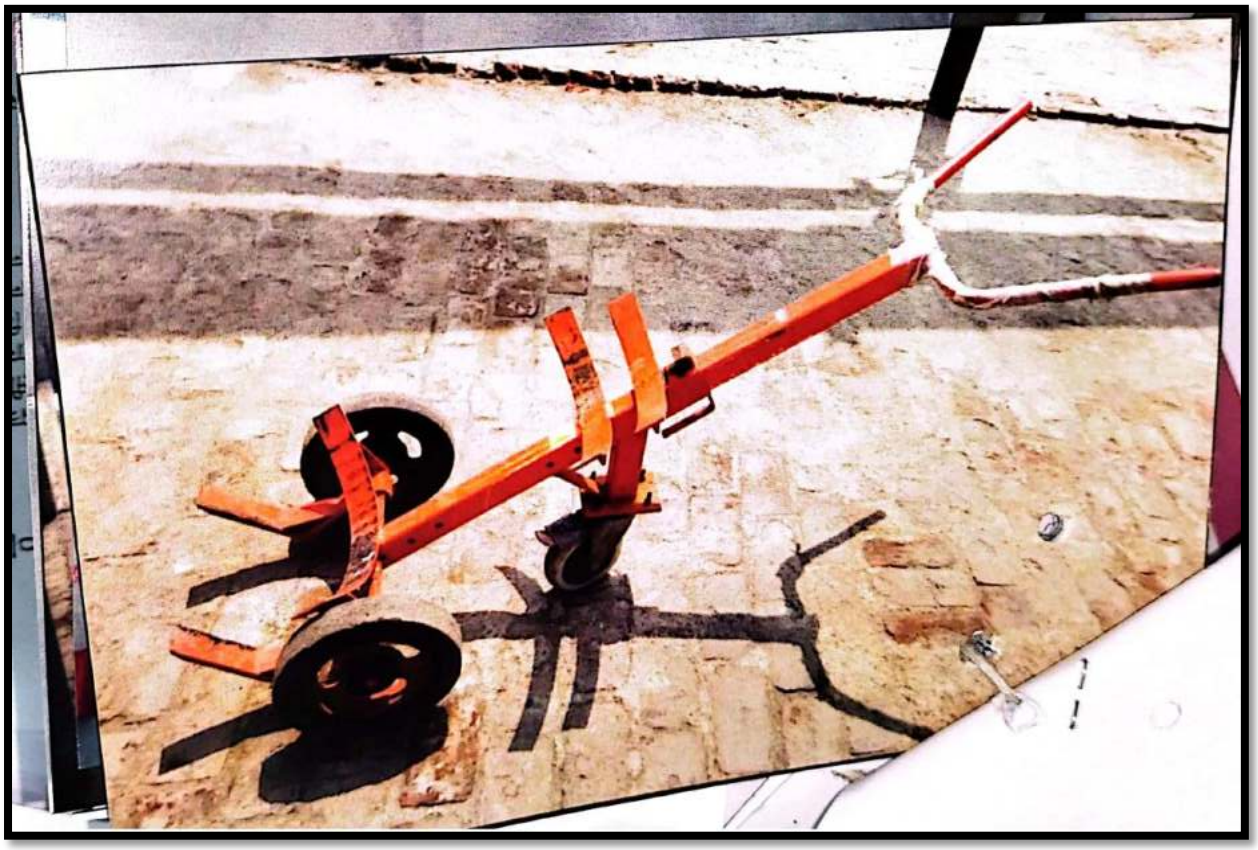
संलग्नः–उपरोक्तानुसार

(रवि प्रकाश सिंह)
सहायक निदेशक कारखाना,उ0प्र0
मेरठ क्षेत्र, मेरठ ।

पृष्ठांकन संख्या ५७३(I-II) एडीएफ/ दिनांक 27.08.2022

प्रतिलिपि निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–
1.निदेशक कारखाना,उ0 प्र0,कानपुर।
2.उपनिदेशक कारखाना,उ0 प्र0,मेरठ संभाग,मेरठ ।

(रवि प्रकाश सिंह)
सहायक निदेशक कारखाना,उ0प्र0
मेरठ क्षेत्र, मेरठ।



कार्यालय जिलाधिकारी,मेरठ ।

संख्या 217 /आबकारी सहायक /अना0 प्रमाण पत्र/2018–19/ दिनांक 15-07-2019

अनापत्ति प्रमाण पत्र

मैसर्स आदी सोल्वेंट रिसाईकर्ल्स प्रा0 लि0 के डायरेक्टर के द्वारा प्रस्तुत प्रार्थना पत्र/ब्लू प्रिन्ट इस आधार पर प्रस्तुत किया गया कि उनके द्वारा खसरा नम्बर 506/1/2/3/4 ग्राम नंगली ईशा तहसील मवाना मेरठ पर पैट्रोलियम पदार्थ क्लास "ए" एवं "बी" को टैंको में स्टोरेज किये जाने हेतु अनापत्ति प्रमाण पत्र चाहा गया हैं। आवेदक द्वारा प्रस्तुत प्रार्थना पत्र व ब्लू प्रिन्ट के आधार पर विभिन्न विभागों के जनपदीय अधिकारियों को इस कार्यालय के पत्र संख्या– 102/आव0 सहायक / अनापत्ति प्रमाण पत्र/2018–19 दिनांक 13–06–2018 के द्वारा प्रार्थना पत्र/ब्लू प्रिन्ट भेजकर आख्या/अनापत्ति प्रमाण पत्र दिये जाने हेतु पत्र भेजे गये, जिसका विवरण निम्न प्रकार हैं:–

1:–वरिष्ठ पुलिस अधीक्षक, मेरठ ।
2:–उप जिलाधिकारी, मवाना।
3:–प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, मेरठ।
4:– परियोजना निदेशक भा0रा0रा0मार्ग प्राधिकरण ए–1 वैष्णोंधाम निकट गायत्री हाईटस कंकरखेडा मेरठ।
5:–उप निदेशक विद्युत सुरक्षा निदेशालय, मेरठ।
6:–मुख्य अग्निशमन अधिकारी,मेरठ ।
7:–महाप्रबन्धक,जिला उद्योग केन्द्र,मेरठ ।
8–:जिला पूर्ति अधिकारी,मेरठ ।
9:–जिला आबकारी अधिकारी, मेरठ ।

उपर्युक्त् अधिकारियों के द्वारा अपनी सकारात्मक आख्या/अनापत्ति अनापत्ति प्रमाण पत्र निर्गत किया गया है, जो कि निम्नवत् है:–

1:–वरिष्ठ पुलिस अधीक्षक,जनपद मेरठ ।

पुलिस उपमहानिरीक्षक/वरिष्ठ पुलिस अधीक्षक ,मेरठ ने अपनी आख्या पत्रांक व–483/2018 दिनांक 06–09–2018 के अन्तर्गत थानाध्यक्ष परीक्षितगढ एवं क्षेत्राधिकारी सदर देहात की आख्या को अग्रसारित किया गया है। थानाध्यक्ष इंचौली जनपद मेरठ ने अपनी आख्या दिनांक 28–08–2019 में उल्लेख किया है कि उक्त प्रकरण की जॉच मौके पर जाकर की गयी तो ग्राम नंगली ईशसा थाना इंचौली में मैसर्स आदि साल्वेन्ट रिसाइकलर्स प्रा0 लि0 खसरा संख्या 506/1/2/3/4 पर पैट्रोलियम पदार्थ क्लास "ए" एवं "बी" टैंकों मे स्टोरेज किये जाने हेतु पर्याप्त स्थान है। उक्त भूमि के पास कोई आबादी क्षेत्र नही है और न ही कोई ज्वलनशील फैक्ट्री है। अतः उपरोक्त कम्पनी को टैंकों में स्टोरेज किये जाने हेतु थाना स्तर से कोई आपत्ति नही है। अनापुत्ति प्रमाण पत्र निर्गत किये जाने की संस्तुति की जाती है।

2:–उप जिलाधिकारी, मवाना:–

उप जिलाधिकारी, मवाना ने अपनी आख्या दिनांक 15–10–2018 के द्वारा तहसीलदार मवाना की आख्या दिनांक 05–10–2018 को संस्तुति सहित अग्रसारित किया गया है। तहसीलदार मेरठ ने अपनी आख्या मे अवगत कराया है कि ग्राम नंगली ईशा परगना हस्तिनापुर तहसील मवाना जिला मेरठ के राजस्व अभिलेख खतौनी वर्ष 1424 ता 1429 फ0 के खाता संख्या 234 के खसरा संख्या 506/1 क्षे0 0.195 है0, 506/2 क्षे0 0.195 है0, 506/3 क्षे0 0.194 है0, 506/4 क्षे0 0.194 है0 कुल नम्बरान 4 क्षे0 0.778 है0 पर श्रीमती रचिका जैन पत्नी मधुकान्त नियासी बी–1/14 आत्म बल्लभ विहार सोसायटी प्लाट नं0 14 सेक्टर713 रोहिणी सेक्टर–7 नार्थ दिल्ली व श्रीमती विमल जैन पत्नी सुभाषचन्द जैन निवासी बी–25 जैननगर मेरठ एवं श्री गौतम जैन पुत्र सुभाष चन्द जैन निवासी बी–25 जैननगर मेरठ का नाम बतौर संकमणीय भूमिधर दर्ज हैं तथा खाता संख्या 235 का खसरा नम्बर 505 क्षे0 0.240 है0 में उपरोक्त खातेदार बतौर सहखातेदार संकमणीय भूमिधर के रूप में दर्ज है। उपरोक्त खसरा नम्बरान के सम्बन्ध में मा0 न्यायालय असिसटैन्ट कलक्टर प्रथम श्रेणी उप जिलाधिकारी मवाना वाद संख्या 32 धारा 80 उ0प्र0 राजस्व संहिता श्रीमती रचिका जैन आदि बनबाम उ0प्र0 सरकार ग्राम नंगली ईशा दिनांक 26–07–2018 के अन्तर्गत अकृषिक भूमि घोषित किये जाने के आदेश अंकित है। ग्राम नंगली ईशा के उक्त खसरा नम्बरान 506/1, 506/2, 506/3, 506/4 के पूर्ण भाग एवं खसरा नम्बर 505 के अपने भाग की भूमि में खातेदारो द्वारा

बनाई हुई है तथा कृषि कार्य नही किया जा रहा है। उपरोक्त खसरा नम्बरान में ग्राम समाज सम्पत्ति, सिलिंग की भूमि तथा अन्य कोई सरकारी सम्पत्ति शामिल नही है। प्रश्नगत खसरा नम्बर की भूमि ग्राम की आबादी से 800 मीटर की दूरी पर है।

3:—मुख्य अग्निशमन अधिकारी मेरठ :—

मुख्य अग्निशमन अधिकारी मेरठ ने अपने पत्र संख्या—भ—134/सीएफओं/ स्टोरेज—18/447 दिनांक 01—09—2018 के अन्तर्गत यह आख्या दी गयी है कि मैसर्स आदी सोल्वेंट रिसाईकर्ल्स प्रा0लि0 खसरा नम्बर 506/1/2/3/4 ग्राम नंगली ईशा तहसील मवाना, मेरठ पर पैट्रोलियम पदार्थ क्लास "ए" एवं "बी" को टैंकों में स्टोरेज किये जाने हेतु अग्निशमन अधिकारी पुलिस लाईन मेरठ द्वारा अग्निसुरक्षा दृष्टिकोण से निरीक्षण कराया गया तो उनकी निरीक्षण आख्या/ संस्तुति दिनांक 01—09—2018 के अनुसार आख्या निम्नवत् हैः—

1— प्रश्नगत शैक्षिक भवन में भूतल में निर्मित होकर पैट्रोलियम पदार्थ क्लास, ए,बी,सी,डी को टैंकों में स्टोरेज हेतु प्रयोग किया जायेगा।

प्रस्तावित अग्निशमन व्यवस्थाऐं:—

1— प्रत्येक स्टोरेज टैंक हेतु फायर एक्सटिंग्यूशर एबीसी टाईप क्षमता 09 किग्रा0 06 अदद।

2— प्रत्येक स्टोरेज टैंक हेतु फायर एक्सटिंग्यूशर सीओटू टाईप क्षमता 04.50 किग्रा0 04 अदद।

3— फोम ट्राली क्षमता 45 लीटर 04 अदद।

4— बालू का अतिरिक्त भण्डारण।

5— भूमिगत टैंक—100000 लीटर का वॉच्छनीय है।

6— भूमिगत टैंक के पास क्षमता—2280 एलपीएम का एक इलै0 व डीजल पम्प तथा 180 एलमीएम क्षमता जौकी पम्प वॉच्छनीय है।

7— प्रस्तावित परिसर में रिंग लाइन एवं फोम मोनिटर ब्रान्च, होज केबिन एवं डिलीवरी होज तथा फोम मेंकिग ब्रान्च पाईप एवं फायर इन्लेट का प्राविधान मानकों के अनुसार वॉच्छनीय है।

8— साल्वेंट रजीस्टेन्ट फोम—500 लीटर सदैव प्रतिष्ठान में रखा जाना अनिवार्य होगा।

9— निकास द्वार पर संकेतक चिन्ह अंकित है।

10— प्रस्तावित स्थल के ऊपर से कोई हाईटेंशन लाईन नही गुजर रही है तथा भविष्य में भी ऊपर से विद्युत लाईन गुजारने की अनुमति नही होगी।

11— फायर सर्विस, पुलिस स्टेशन एवं नजदीकी हास्पिटल के टेलीफोन नं0 पटटिकाऐं लगायी जानी प्रस्तावित है।

12— समस्त अग्निशमन प्रणाली को वैकल्पिक उर्जा स्त्रोत से जोडा जाये।

अतः उपरोक्तानुसार मैसर्स आदी सोल्वेंट रिसाईकर्ल्स प्रा0लि0 द्वारा खसरा नम्बर 506/1/2/3/4 ग्राम नंगली ईशा तहसील मवाना मेरठ पर पैट्रोलियम पदार्थ क्लास "ए" एवं "बी" को टैंकों में स्टोरेज किये जाने हेतु प्रस्तावित भवन का प्रोविजनल अनापत्ति प्रमाण पत्र इस शर्त के साथ निर्गत किये जाने की संस्तुति की जाती है तथा भवन का प्रयोग करने से पूर्व प्राविधानित अग्नि से सुरक्षा व्यवस्थायें मानकों के अनुसार भौतिक रूप से स्थापित कर उनका निरीक्षण/ परीक्षण अग्निशमन विभाग से कराकर अन्तिम अग्निशमन अनापत्ति प्रमाण पत्र प्राप्त किया जायेगा।

4:— परियोजना निदेशक, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, ए—1 वैष्णों धाम निकट गायत्री हाईटस, कंकरखेडा, एन0एच0 58 मेरठ :—

परियोजना निदेशक, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, ए—1 वैष्णों धाम निकट गायत्री हाईटस, कंकरखेडा, एन0एच0 58 मेरठ ने अपने पत्रांक एनएचएआई/पीआईयू/66041/2018/डी—15444 दिनांक 18—09—2018 के द्वारा अवगत कराया गया है कि मैसर्स आदी सोल्वेंट रिसाईकर्ल्स प्रा0 लि0 द्वारा खसरा नम्बर 506/1/2/3/4 ग्राम नंगली ईशा तहसील मवाना मेरठ कि प्रश्नगत भूमि अधिग्रहीत नही की जा रही है। अतः अवगत कराना है कि मवाना बाईपास पर स्थित नही है एवं उपरोक्त खसरा नम्बर राष्ट्रीय राजगार्ग—119 मेरठ नजीबाबाद खण्ड के चौडीकरण हेतु भारतीय राष्ट्रीय राजगार्ग प्राधिकरण द्वारा निर्माण हेतु अभी अधिग्रहण में प्रभावित नही है।

5:— उपायुक्त उद्योग, जिला उद्योग एवं उद्यम प्रोत्साहन केन्द्र, मेरठः—

उपायुक्त उद्योग, जिला उद्योग एवं उद्यम प्रोत्साहन केन्द्र, मेरठ ने अपने पत्रांक संख्या—1289/ जि0उ0के0—मेरठ—जॉच / 2018—19 दिनांक 29—08—2018 में यह उल्लेख किया है कि उक्त स्थल

का भौतिक निरीक्षण इस कार्यालय से श्री शैलेन्द्र सिहं, सहायक आयुक्त उद्योग द्वारा कराया गया। सहायक आयुक्त उद्योग द्वारा दी गयी आख्या निम्नानुसार है:–

1– प्रस्तावित स्थल मेरठ मवाना रोड से ग्राम फिटकरी में लगभग 200 मीटर की दूरी पर स्थित है।

2– स्थल का क्षेत्रफल लगभग 9700 वर्ग मीटर है, जिसके चारों ओर 8 फिट चार दीवारी है, जिसमें 30 फिट का मुख्य द्वार है तथा एक गार्डरूम, किचन आदि बने हुए है।

3– प्रस्तावित स्थल के आस–पास आवासीय कालोनी तथा अन्य इकाईयॉ स्थापित है।

स्थल निरीक्षण के समय श्री चिराग द्वारा सहयोग किया गया।

अतः इकाई के परियोजन हेतु इस कार्यालय के सहायक आयुक्त उद्योग द्वारा दी गयी जॉच आख्या की संस्तुति के आधार पर प्रस्तावित भूमि पर पैट्रोलियम पदार्थ क्लास "ए" एवं क्लास "बी" को टैंको में स्टोर किये जाने हेतु अनापत्ति प्रमाण पत्र दिये जाने पर यदि अन्य विभागों को कोई आपत्ति नही है तो इस विभाग को भी कोई आपत्ति नही है।

6:– <u>जिला पूर्ति अधिकारी, मेरठ :–</u>

जिला पूर्ति अधिकारी, मेरठ ने अपने पत्र संख्या 2075/जि0पू0अ0–पेट्रो0उ0/2018 दिनांक 15–11–2018 में यह उल्लेख किया गया हैं कि इस सम्बन्ध में कार्यालय पत्रांक 1216/ जि0पू0अ0 –पे0उ0 /18 दिनांक 22–06–2018 के द्वारा अनापत्ति प्रमाण पत्र के सम्बन्ध में जॉच पूर्ति निरीक्षक तहसील मवाना से करायी गयी जिनके द्वारा अपनी आख्या दिनांक 24–09–2018 के द्वारा अवगत कराया है कि दिनांक 22–09–2018 को मौके पर जाकर जॉच की गयी। जॉच के समय खसरा नम्बर 506/1/2/3/4 ग्राम नंगली ईशा परगना हस्तिनापुर तहसील मवाना जिला मेरइ जिसके स्वामी श्रीमती रचिका जैन पत्नी मधूकान्त जैन बी0–1/14 आत्म बल्लभ विहार सोसायटी प्लाट नं0 14 सेक्टर–13 रोहिणी सेक्टर–7 नार्थ व दिल्ली 110085, श्रीमती विमल जैन, बी 25 जैननगर मेरठ हैं प्रश्नगत स्थल की चार दीवारी हुई हैं, जिसकी चौहददी निम्नवत् है:–

पूरब– खेती की जगह गौतम जैन
पश्चिम– फैक्टरी श्यामसुन्दर शर्मा
उत्तर– मैन रास्ता
दक्षिण– नाला

प्रश्नगत स्थल पर अभी कोई निर्माण कार्य नही हुआ है। प्रश्नगत स्थल के पास घनी आबादी भी नही है और न ही प्रश्न स्थल के ऊपर कोई हाईटेंशन लाईन गुजर रही है। प्रश्नगत स्थल से एन0एच0 119 से लगभग 200 मीटर दूरी पर है। प्रश्नगत स्थल पर अग्निशमन वाहन पहुँचने हेतु सुगम मार्ग है।

7:–<u>जिला आबकारी अधिकारी, मेरठः–</u>

जिला आबकारी अधिकारी मेरठ ने अपनी आख्या दिनांक 03–08–2018 में यह आख्या दी गयी हैं कि उक्त के सम्बन्ध में क्षेत्रीय आबकारी निरीक्षक से आख्या प्राप्त की गयी। आबकारी निरीक्षक, क्षेत्र–2 मवाना मेरठ ने अपनी आख्या दिनांक 03–08–2018 के द्वारा अवगत कराया है कि मैसर्स आदी सोल्वेंट रिसाईकर्ल्स प्रा0 लि0 के डायरेक्टर द्वारा खसरा नम्बर 506/1/2/3/4 ग्राम नंगली ईशा तहसील मवाना मेरठ पर पैट्रोलियम पदार्थ क्लास "ए" एवं "बी" को यदि टैकों मे निर्धारित मानकों के अनुरूप स्टोरेज किया जाता है तथा अन्य सक्षम विभागों को कोई आपत्ति नही है तो आबकारी विभाग को कोई आपत्ति नही है।

8:– <u>प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, मेरठः–</u>

प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग ने अपने पत्रांक 4065/14–1 दिनांक 15–01–2019 के द्वारा अवगत कराया है कि उक्त प्रकरण के सम्बन्ध में क्षेत्रीय वन अधिकारी, हस्तिनापुर से जॉच करायी गयी। उनकी जॉच रिपोर्ट/आख्या दिनांक 30–08–2018 के अनुसार मैसर्स आदी सोल्वेंट रिसाईकर्ल्स प्रा0 लि0 द्वारा खसरा नम्बर 506/1/2/3/4 ग्राम नंगली ईशा तहसील मवाना मेरठ पर पैट्रोलियम पदार्थ क्लास "ए" एवं "बी" को टैंकों में स्टोरेज किये जाने वाले स्थल में आवागमन हेतु असंरक्षित/अनारक्षित मार्ग पटरी की भूमि का प्रयोग किया जायेगा।

अतः मैसर्स आदी सोल्वेंट रिसाईकर्ल्स प्रा0 लि0 द्वारा खसरा नम्बर 506/1/2/3/4 ग्राम नंगली ईशा तहसील मवाना मेरठ पर पैट्रोलियम पदार्थ क्लास "ए" एवं "बी" को टैंकों में स्टोरेज किये जाने हेतु निम्न शर्तो के तहत अनुमति प्रदान की जाती है:–

1–प्रश्नगत मार्ग/रोड पटरी की भूमि की वैधानिक स्थिति में कोई परिवर्तन नही होगा।

2–प्रश्नगत मार्ग/रोड पटरी की भूमि का उपयोग किसी अन्य प्रयोजन के लिए नही किया जायेगा।

3–सड़क पटरी पर लगी हुई वनस्पतियों, वृक्षों तथा वृक्षारोपण की पौधों को कार्यदायी संस्था/प्रस्तावक कम्पनी द्वारा कोई क्षति नही पहुँचायेगें।

4–प्रश्नगत पैट्रोलियम पदार्थ "ए" एवं "बी"" को टैंकों में स्टोरेज किये जाने वाले स्थल में आवागमन हेतु प्रश्नगत रोड/मार्ग पटरी की असंरक्षित/अनारक्षित भूमि का सम्पर्क /पहुँच मार्ग हेतु ही प्रयोग की जायेगी तथा विषयांकित प्रस्तावित रोड/मार्ग पटरी पर आवागमन हेतु प्रवेश एवं निकास मार्ग की ले–आउट/साईट प्लान में दर्शित चौडाई से अधिक नही होगी।

5–प्रश्नगत निर्माण कार्य के दौरान प्रयोक्ता एजेन्सी/कार्यदायी संस्था/उनके कर्मचारी अथवा ठेकेदार या उक्त व्यक्तियों के अधीन या उनसे सम्बन्धित कोई भी व्यक्ति किसी भी वन सम्पदा को क्षति नही पहुँचायेंगे और यदि उक्त व्यक्तियों द्वारा प्रश्नगत सी0एन0जी0 स्टेशन के निर्माण कार्य के दौरान प्रश्नगत मार्ग/ रोड पटरी की वन सम्पदा को क्षति पहुँचाई जाती है, तो उसके लिए प्रभागीय निदेशक द्वारा एतदर्थ निर्धारित प्रतिकर जो पूर्णतया अन्तिम एवं प्रश्नगत संस्था/प्रस्तावक कम्पनी के स्वामी/प्रबन्धक पर बाध्यकारी होगा, प्रयोक्ता एजेन्सी/कार्यदायी संस्था के स्वामी द्वारा देय होगा।

6–परियोजना के निर्माण व रखरखाव के दौरान आस–पास के वन क्षेत्र, पौधों य वृक्षों तथा वन्य जीव जन्तुओं को किसी प्रकार की कोई क्षति नही पहुँचायी जायेगी।

7–परियोजना पर कार्य करने वाले मजदूर तथा कर्मचारी अपनी ईंधन की आवश्यकता के लिये वनो की क्षति /हानि नही पहुँचायेगे तथा अपनी ईंधन की आवश्यकता के लिए अन्य वैकल्पिक ईंधन सामग्री का उपयोग करेंगे।

8–प्रश्नगत प्रकरण में भविष्य में भारत सरकार एवं उत्तर प्रदेश सरकार तथा वन विभाग के उच्चाधिकारियों द्वारा विभाग के हित में लिया गया निर्णय प्रश्नगत कार्यदायी संस्था/प्रस्तावक कम्पनी के स्वामी को मान्य होगा।

9–कार्यदायी संस्था/प्रस्तावक कम्पनी, कार्य प्रारम्भ करने से पूर्व भू–स्वामी (लोक निर्माण विभाग) से अनुमति प्राप्त कर ली जाय।

10–उक्त शर्तो के अनुपालन हेतु स्टॉम्प पेपर पर प्रयोक्ता अभिकरण/प्रश्नगत संस्था/प्रस्तावक कम्पनी/स्वामी/प्रबन्धक के द्वारा अण्डरटेकिंग एक सप्ताह के अन्दर इस कार्यालय में प्रस्तुत की जायेगी उपरोक्त शर्तो का उल्लंघन करने पर वन विभाग की यह अनापत्ति स्वतः निरस्त मानी जायेगी।

9– <u>सहायक निदेशक विद्युत सुरक्षा, उ0प्र0 शासन मेरठ जोन, मेरठः–</u>

सहायक निदेशक, विद्युत सुरक्षा, उ0प्र0 शासन मेरठ जोन, मेरठ ने अपने पत्रांक 861/वि0सु0नि0 (मे0जो0)/ निरी0 सा0/पैट्रोलियम/ 2018–19 दिनांक 03–07–2018 के अन्तर्गत अवगत कराया है कि उक्त विषयक प्रासंगिक पत्र के संदर्भ में अवगत कराना है कि 506/1/2/3/4 ग्राम नंगली ईशा तहसील मवाना मेरठ पर पैट्रोलियम पदार्थ के स्टोरेज हेतु टैंकों के निर्माण हेतु प्रस्तावित प्लॉट का निरीक्षण श्री प्रेमपाल, वि0अ0अभि0 द्वारा दिनांक 29–06–2018 को किये जाने पर पाया गया कि उक्त प्लॉट विद्युत ओवर हैड लाईन से आच्छांदित / बाधित नही है। अतः उक्त प्लॉट पर पैट्रोलियम पदार्थ के स्टोरेज हेतु टैंकों के निर्माण किये जाने में इस कार्यालय को कोई आपत्ति नही है।

अतएव उपर्युक्त विभिन्न विभागों के अधिकारियों द्वारा प्राप्त आख्या/संस्तुतियों के आधार पर मैसर्स आदी सोल्वेंट रिसाईकर्ल्स प्रा0 लि0 के डायरेक्टर द्वारा खसरा नम्बर 506/1/2/3/4 ग्राम नंगली ईशा तहसील मवाना मेरठ पर पैट्रोलियम पदार्थ क्लास "ए" एवं "बी" को टैंकों में स्टोरेज किये जाने हेतु विभिन्न विभागो द्वारा उल्लिखित दी गयी शर्तो एवं पैट्रोलियम एक्ट 1934 एवं पैट्रोलियम रूल्स 1976 (यथा संशोधित 2002) की धारा–144 मे निहित प्राविधानों तथा शासनादेश संख्या 432/8–2–3–15–261 विविध/ 11 आवास एवं शहरी नियोजन अनुभाग–3 दिनांक 31 मार्च 2015 के आलोक में अनापत्ति प्रमाण पत्र इस शर्त के साथ प्रदान किया जाता है कि इकाई द्वारा जनसामान्य की सुरक्षार्थ अग्निशमन के यन्त्रों को अर्हनिशम (राउण्ड आफ क्लाक) स्वचालित रखना होगा। किसी भी शर्त का अनुपालन न होने अथवा उल्लंघन होने पर अनापत्ति प्रमाण पत्र स्वतः निरस्त माना जायेगा।

संलग्नक–साईट प्लान (मानचित्र) प्रतिहस्ताक्षरित।

(अनिल ढींगरा)
जिलाधिकारी, मेरठ
DISTRICT MAGISTRATE
MEERUT.

Uttar Pradesh Boiler Inspection Department
Certificate for Use of Boiler
(Regulation 389)

From:
Assistant/Deputy/Director of Boilers,
U.P. Kanpur

To,
The Boiler Owner
Registry No: **UP 7952**
M/s Aadi Solvent
Recyclers Pvt. Ltd.,
Mawana Road, Meerut

You are allowed to work the above noted Boiler under the provisions of section 8 of THE BOILER ACT (V of 1923), at the maximum working pressure of **10.54*** Kg/cm^2 from **25.05.2022** to **20.05.2023**.

* **Ten Point Five Four**

Pawan Kumar Pandey
Digitally signed by Pawan Kumar Pandey
Date: 2022.05.25 19:54:47 +05'30'

Asst./Dy/ Director of Boilers, U.P. Kanpur

Remarks/Conditions:

1. Boiler to be worked by qualified Boiler Attendants/Boiler Operation Engineer only.

(See Reverse for Conditions)

Instructions to contain spread of COVID-19

1. Use of mask, gloves, helmet, shoes, goggles etc. is mandatory for boiler operation and maintenance staff.
2. Adequate arrangements shall be provided for temperature screening at Boiler premises.
3. Adequate facility for sanitizers/soap shall be made available at Boiler premises.
4. Social distancing to be ensured at boiler premises.
5. Use of Aarogya Setu App is mandatory for all staff working at Boiler premises.
6. Boiler premises shall be sanitized time to time.
7. There should be strict ban on chewing of gutka, tobacco etc. at Boiler premises, also spitting is strictly prohibited and punishable with fine as per government order.
8. Medical Insurance for all staff working at Boiler premises is mandatory.
9. All other instructions/advisories issued from time to time by Central/State Government to contain spread of COVID-19 shall be strictly followed.
10. Intensive communication and training on good hygiene practices shall be taken up.

CONDITIONS

(Reverse of Boiler Certificate)

(1) No structural alteration, addition of renewal shall be made to the boiler otherwise than in accordance with section 12 of the Act.

(2) Under the provisions of Section 8 of the Act this certificate shall cease to be in force:

(a) on the expiry of the period for which it was granted; or

(b) when any accident occurs to the boiler; or

(c) when the boiler is moved the boiler not being vertical boiler the heating surface of which is less than twenty square meter, or a portable or vehicular boiler; or

(d) save as provided in section 12 of the Act, when any structural alteration, addition or renewal is made in or to the boiler; or

(e) if the Chief Inspector in any particular case so directs when any structural alteration, addition or renewal is made in or to any steam-pipe attached to the boiler; or

(f) on the communication to the owner of the boiler of an order of the Chief Inspector or Inspector prohibiting its use on the ground that it or any boiler component attached thereto is in a dangerous condition.

Under Section 10 of the Act, when the period of a certificate relating to a boiler has expired, the owner shall, provided that he has applied before the expiry of that period for a renewal of the certificate be entitled to use the boiler at the maximum pressure entered in the former certificate, pending the issue of orders on the application but this shall not be deemed to authorize the use of a boiler in any of the cases referred to in clauses (b), (c), (d), (e) and (f) of sub-section (1) of section 8 occurring after the expiry of the period of the certificate.

(3) The boiler shall not be used at a pressure greater than the pressure entered in the certificate as the maximum pressure nor with the safety valve set to a pressure exceeding such maximum pressure.

(4) The boiler shall not be used otherwise than in a condition which the owner reasonably believes to be compatible with safe working.

(5) Feed & Boiler Water quality to be maintained as per Regulation 626.

FOR REGISTERED BOILER

GROUND FLOOR PLAN
GROUND FLOOR PLAN
GROUND FLOOR PLAN
SHEET
2
BALAJI
Planner & Surveyors
M/S AADI SOLVENT RECYCLERS
PRIVATE LIMITED
N

ई मेल/रजि0 Regd. 3-9-22

अशा0प0सं0 477 एडीएफ/जांच रिपोर्ट

कार्यालय
सहायक निदेशक कारखाना, उ0प्र0
मेरठ क्षेत्र, मेरठ।
दिनॉक 30.08.2022

क्षेत्रीय अधिकारी, उत्तर प्रदेश, प्रदूषण नियंत्रण बोर्ड, मेरठ।

कृपया इस पत्र के साथ मैसर्स–आदि साल्वेन्ट रिसाईकल्स प्रा0लि0,खसरा न0 506/1/2/3/4/505, ग्राम–नंगलीईसा,मवाना,मेरठ की जांच रिर्पोट संलग्न कर आपको आवश्यक कार्यवाही हेतु प्रेषित की जा रही है।

संलग्नः–उपरोक्तानुसार

(रवि प्रकाश सिंह)
सहायक निदेशक कारखाना,उ0प्र0
मेरठ क्षेत्र, मेरठ ।

जांच रिपोर्ट

आज दिनांक 30.08.2022 को श्री प्रखर कुमार एईई, उत्तर प्रदेश, प्रदूषण नियंत्रण बोर्ड, मेरठ, श्री सन्तोष राय सी एफ ओ0 मेरठ के साथ संयुक्त रूप से कारखाने की विजिट माननीय राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 न0–304/2022 में परित आदेश दिनांक 18.07.2022 के बिन्दु संख्या 22, 23 एवं सहायक निदेशक कारखाना, मेरठ द्वारा दिनांक 07.06.2022 को प्रस्तुत की गयी रिपोर्ट में पाये गये आबजरवेशन के बिन्दु संख्या 04 के अनुपालन की स्थिति को जांचने हेतु पुनः किया गया साथ में श्री गौतम जैन,दखलकार उपस्थित रहे, विजिट के दौरान पाया गया कि:–

1. कारखाने में स्थापित ब्वायलर से गोदाम मिक्स केमीकल्स/ स्पेंट मिक्स साल्वेन्ट (रां मटेरियल) /फिनिस्ड प्रोडक्ट के भण्डारण का स्थान का मुख्य द्वार एवं मिक्स केमीकल्स / स्पेंट मिक्स साल्वेन्ट (रां मटेरियल) /फिनिस्ड प्रोडक्ट के ड्रम के लोडिंग/अनलोडिंग के स्थान की दूरी लगभग 30 मीटर है एवं मिक्स केमीकल्स / स्पेंट मिक्स साल्वेन्ट (रां मटेरियल) के बल्क स्टोरेज ट्रैक की दूरी लगभग 45 मीटर है।
2. मिक्स केमीकल्स / स्पेंट मिक्स साल्वेन्ट (रां मटेरियल) /फिनिस्ड प्रोडक्ट के ड्रम को अब एक उचित स्थान पर शेड के अन्दर भण्डारित किया जा रहा है ।
3. कारखाने में मिक्स केमीकल्स / स्पेंट मिक्स साल्वेन्ट (रां मटेरियल) /फिनिस्ड प्रोडक्ट के लोडिंग/अनलोडिंग तथा हथलन का कार्य एस0ओ0पी0 के अनुसार कारखानेदार द्वारा ट्राली की सहायता से सम्पादित किया जा रहा हैं।
4. कारखाने में बने आन साइट इमरजेन्सी प्लान का रिहर्सल दिनांक 10.08.2022 को करा लिया गया है।

(रवि प्रकाश सिंह)
सहायक निदेशक कारखाना,उ0प्र0
मेरठ क्षेत्र, मेरठ।

Annexure-12

JOINT COMMITTEE INSPECTION DATED 30-08-2022 OF M/S AADI SOLVENT RECYCLERS PVT. LTD., KHASRA NO. 506/1,2,3,4,505, NANGLIISHA, MAWANA, MEERUT – 250002

Annexure 5-9-22

कार्यालय मुख्य अग्निशमन अधिकारी मेरठ।

Phone No. - 01212973094, Email ID:- cfomeerut@gmail.com / cfofs.me-up@gov.in

पत्रांक: भ-134ए/सीएफओ-इण्डस्ट्रीज-2018 दिनांक: अगस्त 30 2022

सेवा मे,

क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
मेरठ।

महोदय,

कृपया सादर अवगत कराना है कि दिनांक 30.08.2022 में आप के आदेशानुसार कमेटी के साथ आदि सॉल्वेंट एण्ड रिसाईकलर प्रा0लि0, ग्राम नंगलीईशा थाना इंचौली मवाना रोड मेरठ का संयुक्त निरीक्षण किया गया तो निम्न तथ्य प्रकाश में आये:-

- आदि सॉल्वेंट एण्ड रिसाईकलर प्रा0लि0, ग्राम नंगलीईशा थाना इंचौली मवाना रोड मेरठ के चारो तरफ लगभग एक किमी0 दूरी तक आवसीय मकान निर्मित नही है।
- एनबीसी–2016 मानको के अनुसार प्रश्नगत भवन में स्थपित अग्निशमन व्यवस्था का विवरण निम्नवत है:-
  1. प्रश्नगत भवन में 02 लाख लीटर क्षमता का भूमिगत टैक कार्यशील दशा में स्थापित है तथा भूमिगत टैक के पास 01 अदद इलै0 पम्प क्षमता–2280 एलपीएम, 01 डीजल पम्प क्षमता–2280 एलपीएम व 01 अदद जॉकी पम्प क्षमता–180 एलपीएम के कार्यशील दशा में स्थापित है।
  2. प्रश्नगत भवन परिसर में वेटराईजर व यार्ड हाईड्रेंट सिस्टम कार्यशील दशा में स्थापित है।
  3. प्रश्नगत भवन में ऑटोमैटिक डिडेक्शन एण्ड फायर अलार्मद सिस्टम, मैनुअली ऑरेटिड फायर अलार्म सिस्टम व ऑटोमैटिक स्प्रिंकलर सिस्टम कार्यशील दशा में स्थापित है।
  4. प्रश्नगत भवन परिसर में अग्निशमन कार्य हेतु 1000 लीटर "ARAFFF" फोम कम्पाउण्ड रखा गया है।
  5. प्रश्नगत भवन परिसर में निर्मित टैंको पर फोम पोरेरर एवं रेडियेशन हैजार्ड को कूलिंग के लिये मीडियम वैलोसिटी वाटर स्प्रे स्थापित है।
  6. प्रश्नगत भवन में निर्मित टैंको के चारो तरफ लॉग रेंज फोम मॉनिटर ब्रांच स्थापित है।

  अतः आख्या सादर संवा में प्रेषित है।

30.8.22

मुख्य अग्निशमन अधिकारी,
जनपद–मेरठ।

Annexure-13

JOINT COMMITTEE INSPECTION DATED 30-08-2022 OF M/S AADI SOLVENT RECYCLERS PVT. LTD., KHASRA NO. 506/1,2,3,4,505, NANGLIISHA, MAWANA, MEERUT – 250002

प्रारूप-छ (संलग्नक-6)

अग्नि सुरक्षा प्रमाणपत्र (पूर्णता (कम्प्लीशन) अनापत्ति प्रमाणपत्र)

यूआईडी संख्या: UPFS/2022/60218/MRT/MEERUT/968/JD
दिनांक: 31-08-2022

प्रमाणित किया जाता है कि मैसर्स **Aadi solvent and recylers pvt ltd** (भवन/प्रतिष्ठान का नाम)पता **Kh. No. 506-1-2-3-4 , 505,Village Nangliisha,Meerut** तहसील - **Mawana,** प्लाट एरिया **9700.00 sq.mt** , कुल कवर्ड एरिया **615.00** (वर्ग मीटर), ब्लाकों की संख्या - **1** जिसमें

ब्लॉक/टावर	प्रत्येक ब्लाक में तलों की संख्या	बेसमेन्ट की संख्या	ऊँचाई
Aadi solvent and recylers pvt ltd	2	0	07.50 mt.

है। भवन का अधिभोग मैसर्स **Aadi solvent and recylers pvt ltd** द्वारा किया जा रहा है। इनके द्वारा भवन में अग्नि निवारण एवं अग्नि सुरक्षा व्यवस्थाएं, एन0बी0सी0 एवं तत्संबंधी भारतीय मानक ब्यूरो के आई0एस0 के अनुसार भवन में स्थापित करायी गयी व्यवस्थाओं का निरीक्षण **अग्निशमन अधिकारी** द्वारा दिनांक **02-09-2022** को भवन स्वामी/भवन स्वामी के प्रतिनिधि श्री **GAUTAM JAIN aadisolvent@gmail.com 9811260226** के साथ किया गया। भवन में अधिस्थापित अग्नि सुरक्षा व्यवस्थाएं मानकों के अनुसार अधिस्थापित पायी गयी। अतः प्रश्नगत भवन को अग्नि सुरक्षा प्रमाणपत्र (फायर सेफ्टी सर्टिफिकेट) एन0बी0सी0 की अधिभोग श्रेणी **Industrial** के अन्तर्गत वैधता तिथि **05-09-2022** से **04-09-2025** तक **3** वर्षों के लिए इस शर्त के साथ निर्गत किया जा रहा है कि भवन में नियमानुसार स्थापित सभी अग्निशमन व्यवस्थाओं का अनुरक्षण करते हुए क्रियाशील बनाये रखा जायेगा। भवन में स्थापित की गयी अग्निशमन व्यवस्थाओं में पायी गयी कमी के कारण किसी भी घटना के लिए मेसर्स **Aadi solvent and recylers pvt ltd** अधिभोगी पूर्ण रूप से जिम्मेदार होगा/होगें। निर्गत अग्नि सुरक्षा प्रमाणपत्र का नवीनीकरण निर्धारित समयावधि के अन्दर न कराये जाने पर निर्गत अग्नि सुरक्षा प्रमाणपत्र स्वतः ही निरस्त मान लिया जायेगा, जिसके लिए मेसर्स **Aadi solvent and recylers pvt ltd** अधिभोगी पूर्ण रूप से जिम्मेदार होगा/होगें।

Note : In view of the recommendation reports of cfo and fso. The NOC is being issued

"यह प्रमाण-पत्र आपके द्वारा प्रस्तुत अभिलेखों , सूचनाओं के आधार पर निर्गत किया जा रहा है । इनके असत्य पाए जाने पर निर्गत प्रमाण-पत्र मान्य नहीं होगा । यह प्रमाण-पत्र भूमि / भवन के स्वामित्व / अधिभोग को प्रमाणित नहीं करता है ।"

हस्ताक्षर (निर्गमन अधिकारी)

Digitally Signed By
(AMAN SHARMA)
[6F3173ACF1282848601D36130C6B4188B05EE040]
05-09-2022

निर्गत किये जाने का दिनांक : 05-09-2022
स्थान : LUCKNOW

Annexure-14

JOINT COMMITTEE INSPECTION DATED 30-08-2022 OF M/S AADI SOLVENT RECYCLERS PVT. LTD., KHASRA NO. 506/1,2,3,4,505, NANGLIISHA, MAWANA, MEERUT – 250002

PLANTATION OF GREEN BELT

JOINT COMMITTEE INSPECTION DATED 30-08-2022 OF M/S AADI SOLVENT RECYCLERS PVT. LTD., KHASRA NO. 506/1,2,3,4,505, NANGLIISHA, MAWANA, MEERUT – 250002

Recd. 1-10-22

AADI SOLVENT RECYCLERS PRIVATE LIMITED

KHASRA NO-506/1/2/3/4, SITUATED AT VILL-NANGLI ISHA,
TEH-MAWANA, DISTT-MEERUT (U.P.)

To,

Date: - 30-09-2022

The Regional Officer
Pollution Control Board
Meerut (U.P)

Subject: - **Installation of Flow Meter**

Dear Sir,

This is to inform you that we have Installed New Flow Meter at outlet line of ETP Plant (Photograph attached) for maintaining the records of treated water Consumption in Plant & Machinery.

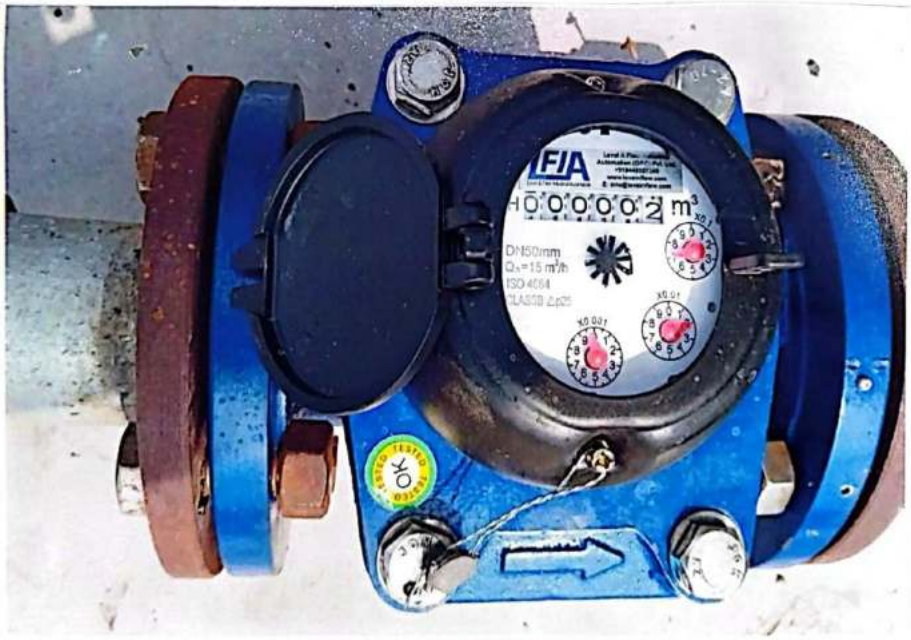
Regards,
Aadi Solvent Recyclers (Pvt) Ltd.

Director,

AADI SOLVENT RECYCLERS PRIVATE LIMITED
Khasra No.- 506/1/2/3/4,505 Situated at Vill - Nangli Isha Teh - Mawana Distt - Meerut (U.P.)

Head Office : S-22, 2nd Floor, Shivaji Park, Punjabi Bagh, New Delhi - 110026
Ph. : (011) 45150300, 45652836

NEW FLOW METER



NEW FLOW METER

JOINT COMMITTEE INSPECTION DATED 30-08-2022 OF M/S AADI SOLVENT RECYCLERS PVT. LTD., KHASRA NO. 506/1,2,3,4,505, NANGLIISHA, MAWANA, MEERUT – 250002

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

154485/UPPCB/Meerut(UPPCBRO)/CTO/both/MEERUT/2022 Date: 15/04/2022

To,
M/s
AADI SOLVENT RECYCLERS PRIVATE LIMITED
AADI SOLVENTS RECYCLERS PRIVATE LIMITED,KHASRA NO- 506/1,2,3,4,505, NANGLIISHA, MAWANA, MEERUT,MEERUT,250002

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

Consent No-15852861 Date-15/04/2022

CCA is hereby granted to **AADI SOLVENT RECYCLERS PRIVATE LIMITED** located at **AADI SOLVENTS RECYCLERS PRIVATE LIMITED,KHASRA NO- 506/1,2,3,4,505, NANGLIISHA, MAWANA, MEERUT,MEERUT,250002**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA AADI SOLVENT RECYCLERS PRIVATE LIMITED **granted for the period from 15/04/2022 to 31/07/2025** and valid for manufacturing of following products with **Capital Investment/Net Assets Values 300.00 Lakhs**

S No	Product	Quantity	Unit
1	Chemical Recovery-25MT/day	25	Metric Tonnes/Day

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effulant	Quantity(KLD)	Treatment facility and discharge point
Domestic	**1**	**Septic Tank**
Industrial	**6**	**ETP**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	Industrial-06	as per norms
2	Domestic-1KLD	as per norms

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.

S No.	Parameters	Standards

3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Boiler	Wood	01	Particulate Matter	As per norms

Emmission Quality Standards

S No.	Stack no	Parameters	Standards

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

6. Compulsory documents to be submitted by the Industry/Unit :-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

RO,UPPCB,MEERUT

Copy to:

YOGENDER KUMAR
Digitally signed by YOGENDER KUMAR
Date: 2022.04.15 15:39:56 +05'30'

RO,UPPCB,MEERUT

Annexure

Specific Conditions

1. Unit should develop minimum green belt 20 meter wide around premises or 33% total area of land whichever is minimum, covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H- 16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
2. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016
3. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board, Uttar Pradesh Pollution Control Board and CAQM for protection and safeguard of environment from time to time.
4-Ensure the compliance of CAQM directions given time to time.
5-Under the Noise Pollution(Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less then 75dB(A) during day time and 70dB(A)
6-The industry shall adhere to general conditions of Water/Air Acts and compliance of Environment Standards as per Environment (Protection) Act 1986.
7-Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue this permission.
8- Seperate power connection with energy meter shall be provided for the Pollution Control Equipment's and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
9-Concealing the factual data or submission of false information/fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control acts.
10-Copy of NOC from Uttar Pradesh Ground Water Department(UPGWD) shoud be submitted to this office within 03 months failing which this certificate shall be automatic revoked.
11- Industry shall submit the compliance report of previous issued consent.

12-The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for irrigation.

General Conditions:-

The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
5. The industry shall provide uninterrupted entry to the STPs/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
6. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.

20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.

21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.

22. The storage area should be fenced properly and Sign/Notice Board indicating ï¿½Dangerï¿½ and ï¿½Hazardousï¿½ shall be displayed at appropriate position both in Hindi and English.

23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.

24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

YOGENDER KUMAR

Digitally signed by YOGENDER KUMAR
Date: 2022.04.15 15:40:13 +05'30'

RO,UPPCB,MEERUT